

DOCUMENT INFORMATION

FILE NAME : Ch_XI_A_13

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications A. Custom
Matters

TITLE : 13. Customs Convention on the International Transport
of Goods under Cover of TIR Carnets (TIR Convention).
Geneva, 15 January 1959



**CUSTOMS CONVENTION
ON THE INTERNATIONAL TRANSPORT
OF GOODS
UNDER COVER OF T I R CARNETS
(T I R Convention)**

and

PROTOCOL OF SIGNATURE

done at Geneva on 15 January 1959



**CONVENTION DOUANIÈRE
RELATIVE AU TRANSPORT INTERNATIONAL
DE MARCHANDISES
SOUS LE COUVERT DE CARNETS T I R
(Convention T I R)**

et

PROTOCOLE DE SIGNATURE

en date, à Genève, du 15 janvier 1959

UNITED NATIONS • NATIONS UNIES

1959

CUSTOMS CONVENTION ON THE INTERNATIONAL TRANSPORT
OF GOODS UNDER COVER OF T I R CARNETS
(T I R Convention)

THE CONTRACTING PARTIES,

DESIRING to facilitate the international transport of goods by road

vehicle,

HAVE AGREED as follows:

Chapter I

DEFINITIONS

Article 1

For the purpose of this Convention:

- (a) the term "import or export duties and taxes" shall mean not only Customs duties but also all duties and taxes whatsoever chargeable by reason of importation or exportation;
- (b) the term "road vehicle" shall mean not only any road motor vehicle but also any trailer or semi-trailer designed to be drawn by such a vehicle;
- (c) the term "container" shall mean an article of transport equipment (lift-van, movable tank or other similar structure);
 - (i) of a permanent character and accordingly strong enough to be suitable for repeated use;
 - (ii) specially designed to facilitate the carriage of goods, by one or more modes of transport, without intermediate reloading;
 - (iii) fitted with devices permitting its ready handling, particularly its transfer from one mode of transport to another;
 - (iv) so designed as to be easy to fill and empty; and
 - (v) having an internal volume of one cubic metre or more;

the term "container" includes neither vehicles nor conventional packing;

- (d) the term "Customs office of departure" shall mean any inland or frontier Customs office of a Contracting Party where the system

CONVENTION DOUANIERE RELATIVE AU TRANSPORT INTERNATIONAL
DE MARCHANDISES SOUS LE COUVERT DE CARNETS T I R
(Convention T I R)

LES PARTIES CONTRACTANTES,
DESIREUSES de faciliter les transports internationaux de marchandises par
véhicules routiers,
SONT CONVENUES de ce qui suit :

Chapitre premier

DEFINITIONS

Article premier

Aux fins de la présente Convention, on entend -

- a) par "droits et taxes d'entrée ou de sortie", non seulement les droits de douane mais aussi tous droits et taxes quelconques exigibles du fait de l'importation ou de l'exportation;
- b) par "véhicule routier", non seulement tout véhicule routier à moteur mais aussi toute remorque ou semi-remorque conçue pour être attelée à un tel véhicule;
- c) par "container", un engin de transport (cadre, citerne amovible ou autre engin analogue) -
 - i) ayant un caractère permanent et étant de ce fait suffisamment résistant pour permettre son usage répété,
 - ii) spécialement conçu pour faciliter le transport de marchandises, sans rupture de charge, par un ou plusieurs moyens de transport,
 - iii) muni de dispositifs le rendant facile à manipuler, notamment lors de son transbordement d'un moyen de transport à un autre,
 - iv) conçu de façon à être facile à remplir et à vider, et
 - v) d'un volume intérieur d'au moins un mètre cube;

le terme "container" ne comprend ni les emballages usuels, ni les véhicules;

- d) par "bureau de douane de départ", tout bureau de douane intérieur ou frontière d'une Partie contractante où commence, pour tout ou

provided by this Convention begins to apply to an international transport by road vehicle of a load or part-load of goods;

- (e) the term "Customs office of destination" shall mean any inland or frontier Customs office of a Contracting Party where the system provided by this Convention ceases to apply to an international transport by road vehicle of a load or part-load of goods;
- (f) the term "Customs office en route" shall mean any frontier Customs office of a Contracting Party which a road vehicle merely passes through in the course of an international transport under the system provided by this Convention;
- (g) the term "persons" shall mean both natural and legal persons;
- (h) the term "heavy or bulky goods" shall mean any object which, in the opinion of the Customs authorities of the Customs office of departure, cannot readily be dismantled for transport and of which
 - (i) the weight exceeds 7000 kg; or
 - (ii) one dimension exceeds 5 metres; or
 - (iii) two dimensions exceed 2 metres; or
 - (iv) the height, taking account of the loading position, exceeds 2 metres.

Chapter II

SCOPE

Article 2

This Convention shall apply to the transport of goods without intermediate reloading across one or more frontiers between a Customs office of departure of one Contracting Party and a Customs office of destination of another Contracting Party, or of the same Contracting Party, in road vehicles or in containers carried on such vehicles, notwithstanding that such vehicles are carried on another means of transport for part of the journey between the offices of departure and destination.

partie du chargement, le transport international par véhicule routier sous le régime prévu par la présente Convention;

- e) par "bureau de douane de destination", tout bureau de douane intérieur ou frontière d'une Partie contractante où prend fin, pour tout ou partie du chargement, le transport international par véhicule routier sous le régime prévu par la présente Convention;
- f) par "bureau de douane de passage", tout bureau de douane frontière d'une Partie contractante par lequel le véhicule routier ne fait que passer au cours d'un transport international sous le régime prévu par la présente Convention;
- g) par "personne", à la fois les personnes physiques et les personnes morales;
- h) par "marchandises pondéreuses ou volumineuses", tout objet qui, de l'avis des autorités douanières du bureau de douane de départ, ne peut être démonté facilement pour être transporté et
 - i) dont le poids excède 7000 kg ou
 - ii) dont l'une des dimensions dépasse 5 m ou
 - iii) dont deux dimensions dépassent 2 m ou
 - iv) qui doit être chargé dans une position telle que sa hauteur soit supérieure à 2 m.

Chapitre II

CHAMP D'APPLICATION

Article 2

La présente Convention concerne les transports de marchandises effectués sans rupture de charge à travers une ou plusieurs frontières depuis un bureau de douane de départ d'une Partie contractante jusqu'à un bureau de douane de destination d'une autre Partie contractante ou de la même Partie contractante dans des véhicules routiers ou dans des containers chargés sur de tels véhicules, même si ces véhicules sont acheminés par un autre moyen de transport sur une partie du trajet entre les bureaux de départ et de destination.

Article 3

For the provisions of this Convention to become applicable:

- (a) transport must be performed under the conditions set forth in Chapter III by means of road vehicles or containers previously approved; however, in the territory of Contracting Parties who have entered no reservation in accordance with paragraph 1 of Article 45 of this Convention, it may also, save in the cases covered by paragraph 2 of that Article, be performed by means of other road vehicles under the conditions set forth in Chapter IV;
- (b) transport must be guaranteed by associations approved in accordance with the provisions of Article 5 and be performed under cover of a document known as the TIR carnet.

Chapter III

PROVISIONS CONCERNING TRANSPORT IN SEALED ROAD VEHICLES
OR SEALED CONTAINERS

Article 4

Provided the conditions laid down in this Chapter and in Chapter V are fulfilled, goods carried in sealed road vehicles or in sealed containers carried on road vehicles -

- (a) shall not be subjected to the payment or deposit of import or export duties and taxes at Customs offices en route; and
- (b) shall not, as a general rule, be subjected to Customs examination at such offices.

However, in order to prevent abuse, the Customs authorities may, in exceptional cases and particularly when irregularity is suspected, carry out at such offices a summary or full examination of the goods.

Article 5

1. Subject to such conditions and guarantees as it shall determine, each Contracting Party may authorize associations to issue TIR carnets either directly or through corresponding associations, and to act as guarantors.

Article 3

Pour bénéficier des dispositions de la présente Convention, -

- a) les transports doivent être effectués dans les conditions indiquées au chapitre III par des véhicules routiers ou containers préalablement agréés; toutefois, sur le territoire des Parties contractantes qui n'ont pas formulé de réserves conformément au paragraphe 1 de l'article 45 de la présente Convention, ils peuvent aussi, réserve faite des cas prévus au paragraphe 2 de cet article, être effectués par d'autres véhicules routiers dans les conditions indiquées au chapitre IV;
- b) les transports doivent avoir lieu sous la garantie d'associations agréées conformément aux dispositions de l'article 5 et sous le couvert d'un document dénommé carnet TIR.

Chapitre III

DISPOSITIONS RELATIVES AUX TRANSPORTS DANS DES VEHICULES ROUTIERS SCELLES OU DANS DES CONTAINERS SCELLES

Article 4

Sous réserve de l'observation des prescriptions du présent chapitre et du chapitre V, les marchandises transportées dans des véhicules routiers scellés ou dans des containers scellés chargés sur des véhicules routiers -

- a) ne seront pas assujetties au paiement ou à la consignation des droits et taxes d'entrée ou de sortie aux bureaux de douane de passage;
- b) ne seront pas, en règle générale, soumises à la visite par la douane à ces bureaux.

Toutefois, en vue d'éviter des abus, les autorités douanières pourront, exceptionnellement et notamment lorsqu'il y a soupçon d'irrégularité, procéder à ces bureaux à des visites sommaires ou détaillées des marchandises.

Article 5

1. Sous les conditions et garanties qu'elle déterminera, chaque Partie contractante pourra habiliter des associations à délivrer les carnets TIR, soit directement, soit par l'intermédiaire d'associations correspondantes, et à se porter caution.

2. An association shall not be approved in any country unless its guarantee covers the responsibilities incurred in that country in connexion with operations under cover of TIR carnets issued by foreign associations affiliated to the same international organization as that to which it is itself affiliated.

Article 6

1. The guaranteeing association shall undertake to pay the import or export duties and taxes due, any interest due thereon, any other charges, and any pecuniary penalties incurred by the holder of the TIR carnet and the persons participating in the performance of the transport under the Customs laws and regulations of the country in which an offence has been committed. It shall be liable, jointly and severally with the persons from whom the sums mentioned above are due, for payment of such sums.

2. The fact that Customs authorities authorize the examination of the goods elsewhere than at a place where the business of Customs offices of departure or destination is usually conducted shall not affect the liability of the guaranteeing association.

3. The liability of the guaranteeing association to the authorities of a given country shall run only from the time when the TIR carnet is accepted by the Customs authorities of that country.

4. The liability of the guaranteeing association shall cover not only such goods as are enumerated in the TIR carnet, but also goods which, though not enumerated therein, are contained in the sealed section of the road vehicle or in the sealed container. It shall not extend to other goods.

5. For the purposes of determining the duties, taxes and, where applicable, pecuniary penalties mentioned in paragraph 1 of this Article, the particulars of the goods as entered in the TIR carnet shall be valid in the absence of proof to the contrary.

6. When the Customs authorities of a country have unconditionally discharged a TIR carnet they can no longer claim from the guaranteeing association payment of the amounts mentioned in paragraph 1 of this Article unless the certificate of discharge was obtained improperly or fraudulently.

2. Une association ne pourra être agréée dans un pays que si sa garantie s'étend aux responsabilités encourues dans ce pays à l'occasion d'opérations sous le couvert de carnets TIR délivrés par des associations étrangères affiliées à l'organisation internationale à laquelle elle est elle-même affiliée.

Article 6

1. L'association garante s'engagera à acquitter les droits et taxes d'entrée ou de sortie devenus exigibles, majorés, s'il y a lieu, des intérêts de retard et autres frais, ainsi que les pénalités pécuniaires que le titulaire du carnet TIR et les personnes participant à l'exécution du transport auraient encourues en vertu des lois et règlements de douane des pays dans lesquels une infraction aura été commise. Elle sera tenue, conjointement et solidairement avec les personnes redevables des sommes visées ci-dessus, au paiement de ces sommes.
2. Le fait que les autorités douanières autorisent la vérification des marchandises en dehors des emplacements où s'exerce normalement l'activité des bureaux de douane de départ ou de destination ne diminue en rien la responsabilité de l'association garante.
3. L'association garante ne deviendra responsable à l'égard des autorités d'un pays qu'à partir du moment où le carnet TIR aura été accepté par les autorités douanières de ce pays.
4. La responsabilité de l'association garante s'étendra non seulement aux marchandises énumérées sur le carnet TIR mais aussi aux marchandises qui, tout en n'étant pas énumérées sur ce carnet, se trouveraient dans la partie scellée du véhicule routier ou dans le container scellé; elle ne s'étendra à aucune autre marchandise.
5. Pour déterminer les droits et taxes, ainsi que, le cas échéant, les pénalités pécuniaires, visés au paragraphe 1 du présent article, les indications relatives aux marchandises figurant au carnet TIR vaudront jusqu'à preuve du contraire.
6. Lorsque les autorités douanières d'un pays auront déchargé sans réserve un carnet TIR, elles ne pourront plus réclamer à l'association garante le paiement des sommes visées au paragraphe 1 du présent article, à moins que le certificat de décharge n'ait été obtenu abusivement ou frauduleusement.

6.

7. Where a TIR carnet has not been discharged or has been discharged conditionally the competent authorities shall not have the right to claim from the guaranteeing association payment of the amounts mentioned in paragraph 1 of this Article unless, within one year of the date upon which the TIR carnet was taken on charge, they have notified the association of the non-discharge or conditional discharge. The same provision shall apply where the certificate of discharge was obtained improperly or fraudulently, save that the period shall be two years.

8. The claim for payment referred to in paragraph 1 of the present Article shall be made to the guaranteeing association within three years of the date when the association was informed that the carnet had not been discharged or had been discharged subject to a reservation or that the certificate of discharge had been obtained improperly or fraudulently. However, in cases which, during the above-mentioned period of three years, become the subject of legal proceedings, any claim for payment shall be made within one year of the date when the decision of the court becomes enforceable.

9. The guaranteeing association shall have a period of three months, from the date when a claim for payment is made upon it, in which to pay the amounts claimed. The amounts paid shall be reimbursed to the association if, within a period of twelve months from the date on which the claim for payment was made, it is established to the satisfaction of the Customs authorities that no irregularity took place as regards the transport operation in question.

Article 7

1. The TIR carnet shall conform to the standard form contained in Annex 1 to this Convention.

2. A TIR carnet shall be made out in respect of each road vehicle or container. Such carnet shall be valid for one journey only; it shall contain such number of detachable vouchers for Customs control and discharge as are required for the transport operation concerned.

Article 8

Transport under cover of a TIR carnet may involve several Customs offices of departure and destination; but, save as otherwise authorized by the Contracting Party or Parties concerned,

7. En cas de non-décharge d'un carnet TIR ou lorsque la décharge d'un carnet TIR comporte des réserves, les autorités compétentes n'auront pas le droit d'exiger de l'association garante le paiement des sommes visées au paragraphe 1 du présent article si, dans un délai d'un an à compter de la date de prise en charge du carnet TIR, ces autorités n'ont pas avisé l'association de la non-décharge ou de la décharge avec réserve. Cette disposition sera également applicable en cas de décharge obtenue abusivement ou frauduleusement, mais alors le délai sera de deux ans.

8. La demande de paiement des sommes visées au paragraphe 1 du présent article sera adressée à l'association garante dans un délai de trois ans à compter de la date où cette association a été avisée de la non-décharge, de la décharge avec réserve ou de la décharge obtenue abusivement ou frauduleusement. Toutefois, en ce qui concerne les cas qui sont déférés à la justice dans le délai sus-indiqué de trois ans, la demande de paiement sera adressée dans un délai d'un an à compter de la date où la décision judiciaire est devenue exécutoire.

9. Pour acquitter les sommes exigées, l'association garante disposera d'un délai de trois mois à compter de la date de la demande de paiement qui lui aura été adressée. L'association obtiendra le remboursement des sommes versées si, dans les douze mois suivant la date de la demande de paiement, elle établit à la satisfaction des autorités douanières qu'aucune irrégularité n'a été commise en ce qui concerne l'opération de transport en cause.

Article 7

1. Le carnet TIR sera conforme au modèle qui figure à l'annexe 1 de la présente Convention.

2. Il sera établi un carnet TIR par véhicule routier ou container. Ce carnet sera valable pour un seul voyage; il contiendra le nombre de volets détachables de prise en charge et de décharge nécessaires pour le transport en cause.

Article 8

Un transport couvert par un carnet TIR pourra comporter plusieurs bureaux de douane de départ et de destination, mais, sauf autorisation de la Partie contractante ou des Parties contractantes intéressées, -

7.

- (a) the Customs offices of departure shall be situated in the same country,
- (b) the Customs offices of destination shall be situated in not more than two countries, and
- (c) the total number of Customs offices of departure and destination shall not exceed four.

Article 9

At the Customs office of departure the goods, the road vehicle and, where appropriate, the container, shall be produced to the Customs authorities together with the TIR carnet for checking and the affixing of Customs seals.

Article 10

For journeys on the territory of their country, the Customs authorities may fix a time-limit and require the road vehicle to follow a stipulated itinerary.

Article 11

At each Customs office en route and at Customs offices of destination the road vehicle or container shall be produced with its load to the Customs authorities, together with the TIR carnet relating to the load.

Article 12

Save where they examine the goods in accordance with the last sentence of Article 4, the Customs authorities of the Customs offices en route of each of the Contracting Parties shall respect the seals affixed by the Customs authorities of the other Contracting Parties. They may, however, affix additional seals of their own.

Article 13

In order to prevent abuse, the Customs authorities may, if they consider it necessary,

- a) les bureaux de douane de départ devront être situés dans le même pays,
- b) les bureaux de douane de destination ne pourront pas être situés dans plus de deux pays,
- c) le nombre total des bureaux de douane de départ et de destination ne pourra dépasser quatre.

Article 9

Au bureau de douane de départ, les marchandises, le véhicule routier et, s'il y a lieu, le container seront présentés aux autorités douanières en même temps que le carnet TIR aux fins de vérification et d'apposition des scellements douaniers.

Article 10

Pour le parcours sur le territoire de leur pays, les autorités douanières pourront fixer un délai et exiger que le véhicule routier suive un itinéraire déterminé.

Article 11

A chaque bureau de douane de passage, ainsi qu'aux bureaux de douane de destination, le véhicule routier ou le container sera présenté aux autorités douanières avec son chargement et le carnet TIR y afférent.

Article 12

Sauf dans le cas où elles procéderaient à la visite des marchandises en application de la dernière phrase de l'article 4, les autorités douanières des bureaux de douane de passage de chacune des Parties contractantes respecteront les scellements apposés par les autorités douanières des autres Parties contractantes. Elles pourront toutefois ajouter leur propre scellement.

Article 13

En vue d'éviter des abus, les autorités douanières pourront, si elles le jugent nécessaire, -

8.

- (a) in special cases require road vehicles to be escorted on the territory of their country, at the carrier's expense;
- (b) require examination of road vehicles, containers and their loads to be carried out en route.

Loads shall be examined only in exceptional cases.

Article 14

If the Customs authorities conduct an examination of the load of a road vehicle or of a container at a Customs office en route or in the course of the journey, they shall record on the TIR carnet vouchers used in their country and on the corresponding counterfoils particulars of the new seals affixed.

Article 15

On arrival at the Customs office of destination, the TIR carnet shall be discharged without delay. If, however, the goods are not immediately entered under another Customs regime, the Customs authorities may reserve the right to make discharge of the carnet conditional upon a new liability being substituted for that of the association guaranteeing the said carnet.

Article 16

When it is established to the satisfaction of the Customs authorities that goods the subject of a TIR carnet have been destroyed by force majeure, exemption from payment of the duties and taxes normally chargeable shall be granted.

Article 17

1. In order to fall within the provisions of this chapter, road vehicles must fulfil the conditions as regards construction and equipment set out in Annex 3 to this Convention and containers those set out in Annex 6.
2. Road vehicles and containers shall be approved according to the procedures laid down in Annexes 4 and 7 to this Convention; the certificates of approval shall conform to the specimens reproduced in Annexes 5 and 8.

- a) dans des cas spéciaux, faire escorter les véhicules routiers, aux frais des transporteurs, sur le territoire de leur pays;
- b) faire procéder, en cours de route, au contrôle des véhicules routiers ou des containers et à la visite de leur chargement.

Les visites du chargement devront être exceptionnelles.

Article 14

Si, en cours de route ou à un bureau de douane de passage, des autorités douanières procèdent à la visite du chargement d'un véhicule routier ou d'un container, elles feront mention sur les volets du carnet TIR utilisés dans leur pays et sur les souches correspondantes des nouveaux scellements apposés.

Article 15

À l'arrivée au bureau de douane de destination, la décharge du carnet TIR aura lieu sans retard. Si les marchandises ne sont pas placées immédiatement sous un autre régime douanier, les autorités douanières pourront toutefois se réserver le droit de subordonner la décharge du carnet à la condition qu'une autre responsabilité se substitue à celle de l'association garante dudit carnet.

Article 16

Lorsqu'il est établi à la satisfaction des autorités douanières que les marchandises faisant l'objet d'un carnet TIR ont péri par force majeure, la dispense de paiement des droits et taxes normalement exigibles sera accordée.

Article 17

1. Pour bénéficier des dispositions du présent chapitre, les véhicules routiers ou les containers doivent satisfaire aux conditions de construction et d'aménagement prévues à l'annexe 3 de la présente Convention en ce qui concerne les véhicules routiers et à l'annexe 6 en ce qui concerne les containers.
2. Les véhicules routiers et les containers devront être agréés selon les procédures prévues aux annexes 4 et 7 de la présente Convention; les certificats d'agrément devront être conformes aux modèles figurant aux annexes 5 et 8.

Article 18

1. No special document shall be required for a container used under cover of a TIR carnet, provided the characteristics and value of the container are entered in the "Goods Manifest" of the TIR carnet.
2. The provisions of paragraph 1 of this Article shall not prevent a Contracting Party requiring the fulfilment at the Customs office of destination of the formalities laid down by its national regulations or taking measures to prevent the container being used for a fresh consignment of goods intended for delivery within its territory.

Chapter IV

PROVISIONS CONCERNING TRANSPORT OF HEAVY OR BULKY GOODS

Article 19

1. The benefit of the provisions of this Chapter shall extend only to the transport of goods which are heavy or bulky goods as defined in sub-paragraph (h) of Article 1 of this Convention.
2. The benefit of the provisions of this Chapter shall be accorded only if, in the opinion of the Customs authorities of the Customs office of departure,
 - (a) the heavy or bulky goods and any accessories thereto can be easily identified by reference to the description given, or can be provided with identification marks, or can be sealed, so that the goods and accessories cannot be replaced in whole or in part by others and that nothing can be removed from them;
 - (b) the road vehicle contains no hidden spaces where goods can be concealed.

Article 20

Provided the conditions laid down in this Chapter and in Chapter V are fulfilled, heavy or bulky goods carried under cover of a TIR carnet shall not be subjected to the payment or deposit of import or export duties and taxes at Customs offices en route.

Article 18

1. Le container utilisé sous le couvert d'un carnet TIR ne fera pas l'objet d'un document spécial à condition qu'il soit fait mention de ses caractéristiques et de sa valeur au "Manifeste des marchandises" du carnet TIR.
2. Les dispositions du paragraphe 1 du présent article ne sauraient empêcher une Partie contractante d'exiger l'accomplissement au bureau de douane de destination des formalités prévues par sa réglementation nationale ou de prendre des mesures en vue d'éviter l'emploi du container pour une nouvelle expédition de marchandises destinées à être déchargées à l'intérieur de son territoire.

Chapitre IV

DISPOSITIONS RELATIVES AUX TRANSPORTS DE MARCHANDISES PONDÉREUSES OU VOLUMINEUSES

Article 19

1. Les dispositions du présent chapitre ne seront applicables qu'aux transports de marchandises pondéreuses ou volumineuses, définies à l'alinéa h) de l'article premier de la présente Convention.
2. Le bénéfice des dispositions du présent chapitre ne sera accordé que si, de l'avis des autorités douanières du bureau de douane de départ, -
 - a) il est possible d'identifier sans difficulté, grâce à la description qui en est donnée, les marchandises pondéreuses ou volumineuses transportées, ainsi que, le cas échéant, les accessoires transportés en même temps, ou de les munir de marques d'identification ou de les sceller, de façon à empêcher que ces marchandises et accessoires ne puissent être remplacés en tout ou en partie par d'autres et à empêcher que des éléments ne puissent en être distraits;
 - b) le véhicule routier ne comporte pas de parties cachées où il soit possible de dissimuler des marchandises.

Article 20

Sous réserve de l'observation des prescriptions du présent chapitre et du chapitre V, les marchandises pondéreuses ou volumineuses transportées sous le couvert d'un carnet TIR ne seront pas assujetties au paiement ou à la consignation des droits et taxes d'entrée ou de sortie aux bureaux de douane de passage.

Article 21

1. The provisions of Articles 5, 6 (except paragraph 4), 9, 10, 11, 15 and 16 of this Convention shall apply to the transport of heavy or bulky goods under cover of a TIR carnet.
2. The provisions of Article 7 shall also apply, but the cover and all vouchers of the TIR carnet shall bear the endorsement "Heavy or bulky goods" in bold red letters in the language in which the carnet is printed.

Article 22

The liability of the guaranteeing association shall cover not only such goods as are enumerated in the TIR carnet, but also goods which, though not enumerated in the carnet, are on the loading platform or among the goods enumerated in the TIR carnet.

Article 23

The Customs authorities of the Customs office of departure may require packing lists, photographs, blueprints etc. of the goods carried to be appended to the TIR carnet. In this case they shall visa these documents, one copy of the said documents shall be attached to the reverse of the cover page of the TIR carnet, and all the manifests of the TIR carnet shall incorporate a reference to such documents.

Article 24

Transport of heavy or bulky goods under cover of a TIR carnet shall not involve more than one Customs office of departure or more than one Customs office of destination.

Article 25

If the Customs authorities of a Customs office en route so require at the time of entry, the person who produces the load to the Customs office shall insert and sign a supplementary description of the goods in the TIR carnet manifests.

Article 21

1. Les dispositions de l'article 5, de l'article 6 (à l'exception du paragraphe 4) et des articles 9, 10, 11, 15 et 16 de la présente Convention s'appliquent aux transports de marchandises pondéreuses ou volumineuses sous le couvert d'un carnet TIR.

2. Les dispositions de l'article 7 sont également applicables, mais le carnet TIR utilisé devra porter sur la couverture et sur tous les volets l'indication "marchandises pondéreuses ou volumineuses" en caractères rouges très lisibles et dans la langue utilisée pour l'impression du carnet.

Article 22

La responsabilité de l'association garante s'étendra non seulement aux marchandises énumérées sur le carnet TIR, mais aussi aux marchandises qui, tout en n'étant pas énumérées sur ce carnet, se trouveraient sur le plateau de chargement ou parmi les marchandises énumérées sur le carnet TIR.

Article 23

Les autorités douanières du bureau de douane de départ pourront exiger que des listes d'emballage, des photos, des bleus, etc. des marchandises transportées soient annexés au carnet TIR. Dans ce cas elles apposeront un visa sur ces documents, un exemplaire desdits documents sera attaché au verso de la page de couverture du carnet TIR et tous les manifestes du carnet feront mention desdits documents.

Article 24

Un transport de marchandises pondéreuses ou volumineuses sous le couvert d'un carnet TIR ne pourra comporter qu'un seul bureau de douane de départ et un seul bureau de douane de destination.

Article 25

Si les autorités douanières des bureaux de douane de passage à l'entrée l'exigent, la personne qui présente le chargement à ces bureaux sera tenue de compléter la description des marchandises dans les manifestes du carnet TIR et d'apposer sa signature sous cette mention supplémentaire.

Article 26

The Customs authorities may, if they see fit -

- (a) require examination of the vehicles and their loads at Customs offices en route or in the course of the journey;
- (b) require road vehicles to be escorted on the territory of their country at the carrier's expense.

Article 27

The Customs authorities of the Customs office en route of each of the Contracting Parties shall, as far as possible, respect the identification marks and seals affixed by the Customs authorities of other Contracting Parties. They may, however, affix additional identification marks or seals of their own.

Article 28

If Customs authorities conducting an examination of the load at a Customs office en route or in the course of the journey are obliged to remove identification marks or break seals, they shall record on the TIR carnet vouchers used in their country and on the corresponding counterfoils particulars of the new identification marks or seals affixed.

Chapter V

MISCELLANEOUS PROVISIONS

Article 29

1. Each of the Contracting Parties shall have the right to exclude temporarily or permanently from the operation of this Convention any person guilty of a serious offence against the Customs laws or regulations applicable to the international transport of goods by road vehicle.
2. Such exclusion shall be notified immediately to the Customs authorities of the Contracting Party on whose territory the person concerned is established or resident, and also to the guaranteeing association in the country where the offence has been committed.

Article 26

Les autorités douanières peuvent, si elles le jugent utile, -

- a) faire procéder à la visite des véhicules et de leur chargement tant aux bureaux de douane de passage qu'en cours de route;
- b) faire escorter les véhicules routiers, aux frais des transporteurs, sur le territoire de leur pays.

Article 27

Les autorités douanières des bureaux de douane de passage de chacune des Parties contractantes respecteront dans toute la mesure du possible les marques d'identification et les scellements apposés par les autorités douanières des autres Parties contractantes. Elles pourront toutefois ajouter d'autres marques d'identification ou leur propre scellement.

Article 28

Si, en cours de route ou à un bureau de douane de passage, les autorités douanières procédant à la visite du chargement sont amenées à enlever les marques d'identification ou à rompre les scellements, elles feront mention sur les volets du carnet TIR utilisé dans leur pays et sur les souches correspondantes des nouvelles marques d'identification ou des nouveaux scellements apposés.

Chapitre V

DISPOSITIONS DIVERSES

Article 29

1. Chaque Partie contractante aura le droit d'exclure, temporairement ou à titre définitif, du bénéfice des dispositions de la présente Convention, toute personne coupable d'infraction grave aux lois ou règlements de douane applicables aux transports internationaux de marchandises par véhicule routier.
2. Cette exclusion sera immédiatement notifiée aux autorités douanières de la Partie contractante sur le territoire de laquelle la personne en cause est établie ou domiciliée, ainsi qu'à l'association garante du pays dans lequel l'infraction aura été commise.

Article 30

TIR carnet forms sent to the guaranteeing associations by the corresponding foreign associations or by international organizations shall be admitted free of import duties and taxes and free of import prohibitions and restrictions.

Article 31

When a road vehicle, or a combination of coupled road vehicles, is carrying out the international transport of goods under cover of a TIR carnet, a rectangular plate bearing the letters "TIR", the specifications of which are laid down in Annex 9 to this Convention, shall be affixed to the front and to the rear of the vehicle or combination of vehicles. These plates shall be so placed as to be clearly visible; they shall be removable and capable of being sealed. The seals shall be affixed by the Customs authorities of the first Customs Office of departure and shall be removed by the Customs authorities of the last Customs office of destination.

Article 32

If seals affixed by the Customs authorities are broken en route otherwise than in the circumstances of Articles 14 and 28 or if any goods are destroyed or damaged without breaking of such seals, the procedure laid down in Annex 1 to this Convention for the use of the TIR carnet shall, without prejudice to the application of the provisions of national law, be followed and a certified report shall be drawn up in the form set out in Annex 2 to this Convention.

Article 33

Each Contracting Party shall send to the other Contracting Parties facsimiles of the seals it uses.

Article 34

Each Contracting Party shall send the other Contracting Parties a list of the Customs offices of departure, Customs offices en route and Customs offices of destination approved by it for TIR carnet traffic, indicating, where appropriate, those offices which are only open for traffic dealt with

Article 30

Seront admises au bénéfice de la franchise des droits et taxes d'entrée et ne seront soumises à aucune prohibition ou restriction d'importation les formules de carnets TIR expédiées aux associations garantes par les associations étrangères correspondantes ou par des organisations internationales.

Article 31

Lorsqu'un transport international de marchandises sera effectué sous le couvert d'un carnet TIR par un véhicule routier isolé ou par un ensemble de véhicules routiers couplés, une plaque rectangulaire portant l'inscription "TIR" et ayant les caractéristiques mentionnées à l'annexe 9 de la présente Convention sera placée à l'avant, et une autre identique à l'arrière, du véhicule ou de l'ensemble de véhicules. Ces plaques seront disposées de façon à être bien visibles; elles seront amovibles et devront pouvoir être scellées. Les scellements seront apposés par les autorités douanières du premier bureau de douane de départ et enlevés par celles du dernier bureau de douane de destination.

Article 32

Si, en cours de route, un scellement apposé par les autorités douanières est rompu dans des cas autres que ceux prévus aux articles 14 et 28 ou si des marchandises ont péri ou ont été endommagées sans qu'un tel scellement soit rompu, la procédure prévue à l'annexe 1 de la présente Convention pour l'utilisation du carnet TIR sera suivie, sans préjudice de l'application éventuelle des dispositions des législations nationales, et il sera dressé un procès-verbal de constat du modèle figurant à l'annexe 2 de la présente Convention.

Article 33

Les Parties contractantes se communiqueront les modèles des scellements qu'elles utilisent.

Article 34

Chaque Partie contractante communiquera aux autres Parties contractantes la liste des bureaux de douane de départ, de passage et de destination qu'elle aura désignés pour les transports sous le couvert du carnet TIR, en distinguant, s'il y a lieu, les bureaux qui seraient ouverts seulement pour les transports

under Chapter III. The Contracting Parties of adjacent territories shall consult each other in determining the frontier offices to be included in this list.

Article 35

As regards Customs operations mentioned in this Convention, no charge shall be made for Customs attendance, save where it is provided on days or at times or places other than those normally appointed for such operations.

Article 36

Any breach of the provisions of this Convention may render the offender liable in the country where the offence was committed to the penalties prescribed by the law of that country.

Article 37

The provisions of this Convention shall preclude neither the application of restrictions and controls imposed under national regulations on grounds of public morality, public security, hygiene or public health, or for veterinary or phytopathological considerations, nor the levy of dues chargeable by virtue of such regulations.

Article 38

Nothing in this Convention shall prevent Contracting Parties which form a Customs or economic union from enacting special provisions in respect of transport operations commencing or terminating in, or passing through, their territories, provided that such provisions do not attenuate the facilities provided by this Convention.

régis par les dispositions du chapitre III. Les Parties contractantes dont les territoires sont limitrophes se consulteront pour fixer les bureaux-frontière à porter sur ces listes.

Article 35

Pour les opérations douanières mentionnées dans la présente Convention, l'intervention du personnel des douanes ne donnera pas lieu à redevance, exception faite des cas où cette intervention aurait lieu en dehors des jours, heures et emplacements normalement prévus pour de telles opérations.

Article 36

Toute infraction aux dispositions de la présente Convention exposera le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

Article 37

Les dispositions de la présente Convention ne mettent obstacle ni à l'application des restrictions et contrôles dérivant des réglementations nationales et basés sur des considérations de moralité publique, de sécurité publique, d'hygiène ou de santé publique ou sur des considérations d'ordre vétérinaire ou phytopathologique, ni à la perception des sommes exigibles du fait de ces réglementations.

Article 38

Aucune disposition de la présente Convention n'exclut le droit pour les Parties contractantes qui forment une union douanière ou économique d'adopter des règles particulières au départ ou à destination de leurs territoires ou en transit par ceux-ci, pour autant que ces règles ne diminuent pas les facilités prévues par la présente Convention.

Chapter VI

FINAL PROVISIONS

Article 39

1. Countries members of the Economic Commission for Europe and countries admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference may become Contracting Parties to this Convention -

- (a) by signing it;
- (b) by ratifying it after signing it subject to ratification; or
- (c) by acceding to it.

2. Such countries as may participate in certain activities of the Economic Commission for Europe in accordance with paragraph 11 of the Commission's terms of reference may become Contracting Parties to this Convention by acceding thereto after its entry into force.

3. The Convention shall be open for signature until 15 April 1959 inclusive. Thereafter, it shall be open for accession.

4. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

Article 40

1. This Convention shall come into force on the ninetieth day after five of the countries referred to in Article 39, paragraph 1, have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. For any country ratifying or acceding to it after five countries have signed it without reservation of ratification or have deposited their instruments of ratification or accession, this Convention shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.

Article 41

1. Any Contracting Party may denounce this Convention by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the notification of denunciation.

Chapitre VI

DISPOSITIONS FINALES

Article 39

1. Les pays membres de la Commission économique pour l'Europe et les pays admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette Commission peuvent devenir Parties contractantes à la présente Convention -
 - a) en la signant,
 - b) en la ratifiant après l'avoir signée sous réserve de ratification, ou
 - c) en y adhérant.
2. Les pays susceptibles de participer à certains travaux de la Commission économique pour l'Europe en application du paragraphe 11 du mandat de cette Commission peuvent devenir Parties contractantes à la présente Convention en y adhérant après son entrée en vigueur.
3. La Convention sera ouverte à la signature jusqu'au 15 avril 1959 inclus. Après cette date, elle sera ouverte à l'adhésion.
4. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 40

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de l'article 39 l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion.
2. Pour chaque pays qui la ratifiera ou y adhérera après que cinq pays l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion, la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays.

Article 41

1. Chaque Partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.
2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général en aura reçu notification.

3. The validity of TIR carnets issued before the date when the denunciation takes effect shall not be affected thereby and the guarantee of the association shall hold good.

Article 42

This Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than five.

Article 43

1. Any country may at the time of signing this Convention without reservation of ratification or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territory or territories named in the notification as from the ninetieth day after its receipt by the Secretary-General or, if on that day the Convention has not yet entered into force, at the time of its entry into force.

2. Any country which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible, may denounce the Convention separately in respect of that territory, in accordance with the provisions of Article 41.

Article 44

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention shall, so far as possible, be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. La validité des carnets TIR délivrés avant la date à laquelle la dénonciation prendra effet ne sera pas affectée par cette dénonciation et la garantie des associations restera effective.

Article 42

La présente Convention cessera de produire ses effets si, après son entrée en vigueur, le nombre des Parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 43

1. Tout pays pourra, lorsqu'il signera la présente Convention sans réserve de ratification ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable au territoire ou aux territoires mentionnés dans la notification à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général ou, si à ce jour la Convention n'est pas encore entrée en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 41, dénoncer la Convention en ce qui concerne ledit territoire.

Article 44

1. Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les Parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des Parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces Parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 45

1. Any country may declare at the time of signing, ratifying, or acceding to this Convention, or notify the Secretary-General of the United Nations after becoming a Contracting Party to the Convention, that it does not consider itself bound by the provisions of Chapter IV of the Convention; notifications addressed to the Secretary-General shall take effect on the ninetieth day after their receipt by the Secretary-General.

2. The other Contracting Parties shall not be required to extend the benefit of the provisions of Chapter IV of this Convention to persons established or resident in the territory of any Contracting Party which has entered a reservation as provided for in paragraph 1 of this Article.

3. Any country may, at the time of signing, ratifying or acceding to this Convention, declare that it does not consider itself bound by paragraphs 2 and 3 of Article 44 of the Convention. Other Contracting Parties shall not be bound by these paragraphs in respect of any Contracting Party which has entered such a reservation.

4. Any Contracting Party having entered a reservation as provided for in paragraph 1 or paragraph 3 of this Article may at any time withdraw such reservation by notifying the Secretary-General.

5. Apart from the reservations provided for in paragraphs 1 and 3 of this Article, no reservation to this Convention shall be permitted.

Article 46

1. After this Convention has been in force for three years, any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting Parties of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one-third of the Contracting Parties notify him of their concurrence with the request.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Parties contractantes en litige.

Article 45

1. Tout pays pourra, au moment où il signera ou ratifiera la présente Convention ou y adhérera, déclarer ou bien, après être devenu Partie contractante à la Convention, notifier au Secrétaire général de l'Organisation des Nations Unies qu'il ne se considère pas lié par les dispositions du chapitre IV de la Convention; les notifications adressées au Secrétaire général prendront effet le quatre-vingt-dixième jour après qu'elles auront été reçues par le Secrétaire général.

2. Les autres Parties contractantes ne seront pas tenues d'accorder le bénéfice des dispositions du chapitre IV de la présente Convention aux personnes domiciliées ou établies sur le territoire de toute Partie contractante qui aura formulé une réserve conformément au paragraphe 1 du présent article.

3. Tout pays pourra, au moment où il signera ou ratifiera la présente Convention ou y adhérera, déclarer qu'il ne se considère pas lié par les paragraphes 2 et 3 de l'article 44 de la Convention. Les autres Parties contractantes ne seront pas liées par ces paragraphes envers toute Partie contractante qui aura formulé une telle réserve.

4. Toute Partie contractante qui aura formulé une réserve conformément au paragraphe 1 ou au paragraphe 3 du présent article pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général.

5. A l'exception des réserves prévues aux paragraphes 1 et 3 du présent article, aucune réserve à la présente Convention ne sera admise.

Article 46

1. Après que la présente Convention aura été en vigueur pendant trois ans, toute Partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de reviser la présente Convention. Le Secrétaire général notifiera cette demande à toutes les Parties contractantes et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des Parties contractantes lui signifient leur assentiment à cette demande.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit, within a period of three months, such proposals as they may wish the conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference, together with the text of such proposals, at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this Article all countries referred to in Article 39, paragraph 1, and countries which have become Contracting Parties under Article 39, paragraph 2.

Article 47

1. Any Contracting Party may propose one or more amendments to this Convention. The text of any proposed amendment shall be transmitted to the Secretary-General of the United Nations, who shall transmit it to all Contracting Parties and inform all other countries referred to in Article 39, paragraph 1.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting Party expresses an objection within a period of three months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been expressed. If an objection to the proposed amendment has been expressed, the amendment shall be deemed not to have been accepted, and shall be of no effect whatever. If no such objection has been expressed the amendment shall enter into force for all Contracting Parties nine months after the expiry of the period of three months referred to in the preceding paragraph.

4. Independently of the amendment procedure laid down in paragraphs 1, 2 and 3 of this Article, the Annexes to this Convention may be modified by agreement between the competent administrations of all the Contracting Parties; such agreement may provide that during a transitional period the old Annexes shall remain in force, wholly or in part, concurrently with the new Annexes. The Secretary-General shall fix the date of entry into force of the new texts resulting from such modifications.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les Parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les Parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 39, ainsi que les pays devenus Parties contractantes en application du paragraphe 2 de l'article 39.

Article 47

1. Toute Partie contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le communiquera à toutes les Parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 39.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucune Partie contractante ne formule d'objection dans un délai de trois mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général adressera le plus tôt possible à toutes les Parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement. Si une objection a été formulée contre le projet d'amendement, l'amendement sera considéré comme n'ayant pas été accepté et sera sans aucun effet. En l'absence d'objection, l'amendement entrera en vigueur pour toutes les Parties contractantes neuf mois après l'expiration du délai de trois mois visé au paragraphe précédent.

4. Indépendamment de la procédure d'amendement prévue aux paragraphes 1, 2 et 3 du présent article, les annexes à la présente Convention peuvent être modifiées par accord entre les administrations compétentes de toutes les Parties contractantes; cet accord pourra prévoir que, pendant une période transitoire, les anciennes annexes resteront en vigueur, en tout ou en partie, simultanément avec les nouvelles annexes. Le Secrétaire général fixera la date d'entrée en vigueur des nouveaux textes résultant de telles modifications.

Article 48

In addition to the notifications provided for in Articles 46 and 47, the Secretary-General of the United Nations shall notify the countries referred to in Article 39, paragraph 1, and the countries which have become Contracting Parties under Article 39, paragraph 2, of -

- (a) signatures, ratifications and accessions under Article 39;
- (b) the dates of entry into force of this Convention, in accordance with Article 40;
- (c) denunciations under Article 41;
- (d) the termination of this Convention in accordance with Article 42;
- (e) notifications received in accordance with Article 43;
- (f) declarations and notifications received in accordance with Article 45, paragraphs 1, 3 and 4;
- (g) the entry into force of any amendment in accordance with Article 47.

Article 49

As soon as a country which is a Contracting Party to the Agreement providing for the provisional application of the Draft International Customs Conventions on Touring, on Commercial Road Vehicles, and on the International Transport of Goods by Road, done at Geneva on 16 June 1949, becomes a Contracting Party to this Convention, it shall take the measures required by Article IV of that Agreement to denounce it as regards the Draft International Customs Convention on the International Transport of Goods by Road.

Article 50

The Protocol of Signature of this Convention shall have the same force, effect and duration as the Convention itself, of which it shall be considered to be an integral part.

Article 51

After 15 April 1959, the original of this Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries mentioned in Article 39, paragraphs 1 and 2.

Article 48

Outre les notifications prévues aux articles 46 et 47, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 39, ainsi qu'aux pays devenus Parties contractantes en application du paragraphe 2 de l'article 39 -

- a) les signatures, ratifications et adhésions en vertu de l'article 39,
- b) les dates auxquelles la présente Convention entrera en vigueur conformément à l'article 40,
- c) les dénonciations en vertu de l'article 41,
- d) l'abrogation de la présente Convention conformément à l'article 42,
- e) les notifications reçues conformément à l'article 43,
- f) les déclarations et notifications reçues conformément aux paragraphes 1, 3 et 4 de l'article 45,
- g) l'entrée en vigueur de tout amendement conformément à l'article 47.

Article 49

Dès qu'un pays qui est Partie contractante à l'Accord relatif à l'application provisoire des projets de conventions internationales douanières sur le tourisme, sur les véhicules routiers commerciaux et sur le transport international des marchandises par la route, en date, à Genève, du 16 juin 1949, sera devenu Partie contractante à la présente Convention, il prendra les mesures prévues à l'article IV de cet Accord pour le dénoncer en ce qui concerne le Projet de Convention internationale douanière sur le transport international des marchandises par la route.

Article 50

Le Protocole de signature de la présente Convention aura les mêmes force, valeur et durée que la Convention elle-même dont il sera considéré comme faisant partie intégrante.

Article 51

Après le 15 avril 1959, l'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés aux paragraphes 1 et 2 de l'article 39.

IN WITNESS WHEREOF, the undersigned,
being duly authorized thereto, have
signed this Convention.

DONE at Geneva, this fifteenth
day of January one thousand nine hundred
and fifty nine, in a single copy, in the
English and French languages, each text
being equally authentic.

EN FOI DE QUOI, les soussignés,
à ce dûment autorisés, ont signé la
présente Convention.

FAIT à Genève, le quinze janvier
mil neuf cent cinquante-neuf, en un
seul exemplaire, en langues anglaise
et française, les deux textes faisant
également foi.

FOR ALBANIA:

POUR L'ALBANIE :

FOR AUSTRIA:

POUR L'AUTRICHE :

Sous réserve de ratification
le 15 février 1959
Dr. Josef STANGELBERGER

FOR BELGIUM:

POUR LA BELGIQUE :

Sous réserve de ratification
le 4 mars 1959
J. ETIENNE

FOR BULGARIA:

POUR LA BULGARIE :

**En déclarant n'être pas lié par les paragraphes 2 et 3
de l'article 44**

Genève, le 15.IV.1959

A. BELINSKI

**FOR THE BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC:**

**POUR LA REPUBLIQUE SOCIALISTE
SOVIETIQUE DE BIELORUSSIE :**

FOR CZECHOSLOVAKIA:

POUR LA TCHECOSLOVAQUIE :

FOR DENMARK:

POUR LE DANEMARK :

Le 15.IV.1959

Erik HAUGE

**FOR THE FEDERAL REPUBLIC
OF GERMANY:**

**POUR LA REPUBLIQUE FEDERALE
D'ALLEMAGNE :**

Sous réserve de ratification

le 13 avril 1959

Rudolf THIERFELDER

FOR FINLAND:

POUR LA FINLANDE :

FOR FRANCE:

POUR LA FRANCE :

Sous réserve de ratification

le 14 avril 1959

DE CURTON

FOR GREECE:

POUR LA GRECE :

FOR HUNGARY:

POUR LA HONGRIE :

FOR ICELAND:

POUR L'ISLANDE :

FOR IRELAND:

POUR L'IRLANDE :

FOR ITALY:

POUR L'ITALIE :

Alberto BERIO

Sous réserve de ratification

le 15 avril 1959

FOR LUXEMBOURG:

POUR LE LUXEMBOURG :

Sous réserve de ratification

I. BESSLING

le 14 avril 1959

FOR THE NETHERLANDS:

POUR LES PAYS-BAS :

Sous réserve de ratification

le 9 avril 1959

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVEGE :

FOR POLAND:

POUR LA POLOGNE :

FOR PORTUGAL:

POUR LE PORTUGAL :

FOR ROMANIA:

POUR LA ROUMANIE :

FOR SPAIN:

POUR L'ESPAGNE :

FOR SWEDEN:

POUR LA SUEDE :

B. KOLLBERG

14 April 1959

FOR SWITZERLAND:

POUR LA SUISSE :

Sous réserve de ratification

12.3.1959

Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE :

**FOR THE UKRAINIAN SOVIET
SOCIALIST REPUBLIC:**

**POUR LA REPUBLIQUE SOCIALISTE
SOVIETIQUE D'UKRAINE :**

**FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:**

**POUR L'UNION DES REPUBLIQUES
SOCIALISTES SOVIETIQUES :**

**FOR THE UNITED KINGDOM OF
GREAT BRITAIN AND
NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI
DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD :**

Subject to ratification

April 13, 1959

E. SNIDERS

**FOR THE UNITED STATES
OF AMERICA:**

**POUR LES ETATS-UNIS
D'AMERIQUE :**

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE :

Annex 1


MODEL OF TIR CARNET

The TIR carnet shall be printed in French

Page 1 of the Cover

.....
(Particulars of the international organizations to which the issuing
association is affiliated)

T I R C A R N E T

- 1. No. 
- 2. Valid up to and including
- 3. Issued by
(name of issuing association)
- 4. Holder
(name and address)
- 5. Country of departure
- 6. Country or countries of destination
-
- 7. Road vehicle registration No.
- 8. Certificate of approval of road vehicle/container⁽¹⁾ No.
- 9. Date:

-
- 10. Total gross weight of goods (as shown in the manifest)
 - 11. Total value of goods (as shown in the manifest)

(to be given in the currency of the country of departure or in a
currency prescribed by the competent authorities of that country)

- 12. Signature of authorized official
of the issuing association and
stamp of that association:
- 13. Signature of the secretary of
the international organization:

.....
(1) Strike out whichever does not apply.

Page 2 of the Cover

I, the undersigned,
acting on behalf of⁽¹⁾
.....(name and address of holder),

- (a) declare that the goods specified on the attached manifest have been loaded in the road vehicle/container⁽¹⁾ for the destination shown overleaf;
- (b) undertake, under pain of the penalties prescribed by the laws and regulations in force in the countries through or in which the goods are to be carried, to produce, with this carnet, the said goods in full and with the seals intact, if seals have been affixed, at the Customs offices en route and of destination, and to observe the time-limits and itinerary as laid down;
- (c) undertake to conform to the Customs laws and regulations of the countries through or in which the goods are to be carried.

At, on 19 ..

.....
(signature of holder
or agent)

(1) Strike out as necessary.

1. Voucher 1 (Part 1)



2. TR carnet No.

4. Country of consignment of the goods
Listed under Nos.
.....
.....
5. Country of destination of the goods
Listed under Nos.
.....
.....

3. GOODS MANIFEST

Serial Number	Marks and Nos. of packages	Number of packages	Type	Description of goods	Gross weight	Net weight, volume, number, etc.	Value
6	7	8	9	10	11	12	13
							14

15. This manifest covers in all packages, of which the first are consigned
(in full) (in full)

to
(place and country) Customs office, the next
(in full)

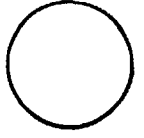
to
(place and country) Customs office, and the remainder to
(place and country)

16. I declare the above particulars to be true and complete.

17. At
.....

18. Signature of holder or agent

19. Customs officer's signature and stamp of the
Customs office where goods are taken under
Customs control:
(Customs office of departure)



20. NOTE: At the last Customs office of departure the Customs officer's signature and stamp of the Customs office must be inserted at the foot of the manifest in all the vouchers to be used for the remainder of the transport operation.

21. Voucher 1 (Part 2)

22. of TIR Carnet No. [redacted] valid up to and including (name of issuing association)

23. Issued by (name of holder)

24. To (address of holder)

25. Whose place of business is at

26. Customs offices of departure: 1 2 3

27. Customs offices en route 2 3

28. Customs offices of destination: 1 2 3 (as shown in the manifest)

29. Registration No. of road vehicle dated

30. Certificate of approval of road vehicle/container(1) No.

31. CERTIFICATE for goods taken under Customs control by the Customs office of departure or Customs office of entry en route

32. This voucher has been registered at the Customs office at

33. Under No.

34. Time-limit assigned for journey

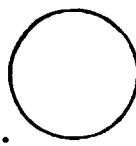
35. Customs office at which the load must be produced

36. Itinerary stipulated by the Customs

37. Seals affixed or identification marks

38. Seals or identification marks recognised

39. Miscellaneous (for description of goods, if necessary)

40. Customs officer's signature and Customs office stamp: 

41. NOTE: The Customs office of departure or Customs office of entry en route must repeat the particulars given in this certificate on the next voucher with even number.

(1) Strike out whichever does not apply.

42. THIS VOUCHER MUST BE DETACHED AND KEPT BY THE CUSTOMS OFFICE OF DEPARTURE OR THE CUSTOMS OFFICE OF ENTRY EN ROUTE AS THE CASE MAY BE.

1. Counterfoil 1 [redacted]

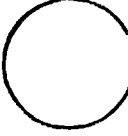
2. of TIR Carnet No.

3. Taken under Customs control on

4. under No.

5. by the office at

6. Seals affixed or identification marks 9. at date

7. Seals or identification marks recognised 10. Customs officer's signature and Customs office stamp: 

8. Customs office at which the transport must be produced

UNDERTAKING TO BE SIGNED, IF THE CUSTOMS AUTHORITIES SO REQUIRE,
BY THE PERSON PRESENTING THE LOAD TO THE CUSTOMS OFFICE

I, the undersigned,
.
undertake to observe, as regards the transport operation covered by this TIR carnet, the laws and regulations applicable and, in particular, to observe the time limit and itinerary laid down and to produce the goods in full with Customs seals intact, at the Customs office of

At on 19. .

.....

(Signature)

Voucher 2

1. Vouch - 2 (Part 1)

2. TIR carnet No. 

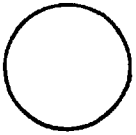
- 4. Country of consignment of the goods listed under Nos.
- 5. Country of destination of the goods listed under Nos.

3. GOODS MANIFEST

Serial number	Marks and Nos. of packages	Number of packages	Type	Description of goods	Gross weight	Net weight, volume, number, etc.	Value
6	7	8	9				

- 15. This manifest covers in all packages, of which the first are consigned to to to
- 16. I declare the above particulars to be true and complete.
- 17. At
- 18. Signature of holder or agent
- 19. Customs officer's signature and stamp of the Customs office where goods are taken under Customs control: (Customs office of departure)

20. NOTE: At the last Customs office of departure the Customs officer's signature and stamp of the Customs office must be inserted at the foot of the manifest in all the vouchers to be used for the remainder of the transport operation.



21. Voucher 2 (Part 2) No. [redacted] valid up to and including

22. of TIR Carnet No. [redacted] (name of issuing association)

23. Issued by (name of holder)

24. To (address of holder)

25. Whose place of business is at

26. Customs offices of departure: 1. 2. 3.

27. Customs offices en route 1. 2. 3.

28. Customs offices of destination: 1. 2. 3. (as shown in the manifest)

29. Registration No. of road vehicle dated

30. Certificate of approval of road vehicle/container (1) No.

31. CERTIFICATE for goods taken under Customs control at Customs office of departure or Customs office of entry en route

32. This voucher has been registered at the Customs office at

33. Under No.

34. Time-limit assigned for journey

35. Customs office at which the lead must be produced

36. Itinerary stipulated by the Customs

37. Seals affixed or identification marks

38. Seals or identification marks recognized

39. Miscellaneous (for description of goods, if necessary)

40. Customs officer's signature and Customs office stamp:

41. NOTE: This certificate must be filled in by the Customs office which completed the preceding voucher with odd number.

(1) Strike out as necessary

42. CERTIFICATE of discharge by Customs office of exit en route or Customs office of destination.

43. (1) The road vehicle/container specified above has been produced in good condition. The seals and identification marks were intact and have been recognized.

44. (1) The road vehicle/container has proceeded on its way abroad/to the Customs office at

45. (1) It was ascertained that the road vehicle/container contained packages consigned to this office as specified in the above manifest.

46. Reservations or nature of offences ascertained

47. Discharge has been given (subject to the above reservations) of undertakings entered into under No.

48. At on

49. Customs officer's signature and Customs office stamp:

50. THIS VOUCHER MUST BE DETACHED BY THE CUSTOMS OFFICE OF EXIT EN ROUTE OR THE CUSTOMS OFFICE OF DESTINATION AS THE CASE MAY BE AND SENT AFTER COMPLETION TO THE OFFICE (OF THE SAME COUNTRY) WHERE THE GOODS WERE TAKEN UNDER CUSTOMS CONTROL

1. Counterfoil 2 9. At Date

2. of TIR Carnet No. 10. Customs officer's signature and Customs office stamp:

3. Arrival certified on

4. Under No.

5. by the office at

6. Seals or identification marks intact

7. Discharged without reservation

8. Reservations or nature of offences ascertained

Page 3 of the Cover
RULES FOR THE USE OF THE TIR CARNET

1. The TIR carnet shall be issued either in the country of departure or in the country in which the holder is established or resident.
2. The TIR carnet is printed in French; however, additional pages may be inserted giving a translation, in the language of the country of issue, of the printed text of the carnet.
3. The manifest shall be completed in the language of the country of departure. The Customs authorities of the other countries traversed reserve the right to require its translation into their own language. In order to avoid unnecessary delay which might ensue from this requirement, carriers are advised to supply the driver of the vehicle with the requisite translations.
4. (a) It is particularly recommended that the manifest should be typed or multigraphed in such a way that all the forms are clearly legible.
(b) When there is not enough space in the goods manifest to enter all the goods carried, separate sheets of the same model as the manifest may be attached to the latter, but all copies of the manifests must then contain the following particulars:
 - (i) a reference to the sheets;
 - (ii) the number and type of packages and goods in bulk enumerated on the separate sheets;
 - (iii) the total value and the total gross weight of the goods appearing on the said sheets.
- (c) Where the Customs authorities require packing lists, photographs, blue-prints, etc., to be appended to the TIR carnet for the exact designation of the goods, such appendices shall bear the visa of the Customs authorities. One copy of these documents shall be attached overleaf to page 2 of the cover of the TIR carnet and all copies of the manifest shall include a list of such documents.
5. Weights, volume and other measurements shall be expressed in units of the metric system, and values in the currency of the country of departure or in a currency prescribed by the competent authorities of that country.
6. No erasures or over-writing shall be effected on the TIR carnet. Any correction, addition or other amendment shall be acknowledged by the person making it and vised by the necessary, the required particulars. Any correction, addition or other amendment shall be acknowledged by the person making it and vised by the Customs authorities.
7. Page 2 of the cover of the TIR carnet and each copy of the manifest shall be dated and signed by the holder of the carnet or his agent. The person presenting the load to the Customs office shall, if the Customs authorities so require, sign the undertaking on the reverse of the vouchers with odd numbers.
8. Transport of heavy or bulky goods under cover of a TIR carnet may not involve more than one Customs office of departure or more than one Customs office of destination. Other transport under cover of a TIR carnet may involve several Customs offices of departure and destination, but, save as specially authorized:
 - (a) the Customs offices of departure must be situated in the same country;
 - (b) the Customs offices of destination may not be situated in more than two countries;
 - (c) the total number of Customs offices of departure and destination may not exceed four.
- If there is only one Customs office of departure and one Customs office of destination, the carnet must contain at least 2 forms for the country of departure, 2 forms for the country of destination and 2 forms for each country traversed. For each extra place of loading or unloading 2 extra forms are required; in addition, 2 further forms are required if the places of unloading are situated in two different countries.
9. If there are several Customs offices of departure or of destination, the entries concerning the goods taken under Customs control at, or intended for, each office shall be clearly separated from each other on the manifest.
10. The driver of the vehicle is advised to make sure that a voucher of the TIR carnet is detached by the Customs at each Customs office of departure, Customs office en route and Customs office of destination. Vouchers with odd numbers are to be used for taking the goods under Customs control and those with even numbers for discharging them.
11. In the event of Customs seals being broken or goods being destroyed or damaged accidentally en route the carrier shall ensure that a certified report is drawn up as quickly as possible by the authorities of the country in which the vehicle is located. The carrier shall approach the Customs authorities, if there are any near at hand, or, if not, any other competent authorities. Carriers shall accordingly provide themselves with copies of the certified report form laid down in Annex 2 to the TIR Convention; these forms shall be printed in French and in the national language of each country traversed.
12. In the event of an accident necessitating transfer of the load to another vehicle or another container, this may only be done in the presence of one of the authorities mentioned in the previous paragraph; the latter will draw up a certified report, testifying to the regularity of the proceedings. Unless the TIR carnet carries the words "Heavy or bulky goods", the vehicle or container substituted shall be approved and sealed and the seals used shall be described in the certified report. However, if no approved vehicle or container is available, transfer to a non-approved vehicle or container may be authorized, provided it affords adequate safeguards; in the latter event the Customs authorities of succeeding countries will judge whether they, too, can allow the transport under cover of the TIR carnet to continue in that vehicle or container.
13. In the event of imminent danger necessitating immediate unloading of the whole or part of the load, the driver may take action on his own initiative without requesting or awaiting intervention by the authorities mentioned in paragraph 11. He must then furnish adequate proof that he was compelled to take such action in the interests of the vehicle or container or of the load. Having taken such preventive measures as the emergency may necessitate, he shall record them on page 4 of the cover of the TIR carnet and notify the authorities mentioned in paragraph 11 in order that the facts may be verified, the load checked, the vehicle or container sealed and a certified report drawn up.
14. In any of the various contingencies covered by paragraphs 11, 12 and 13, the authorities concerned shall mention the certified report on page 4 of the cover of the TIR carnet. The certified report shall be attached to the TIR carnet and accompany the load to the Customs office of destination.

Page 4 of the Cover
INCIDENTS OR ACCIDENTS EN ROUTE

Annexe 1


MODELE DU CARNET T I R

Le carnet T I R est imprimé en français.

Première page de la couverture

.....
(Indications relatives aux organisations internationales
auxquelles est affiliée l'association émettrice)

C A R N E T T I R

1. N° 
2. Valable jusqu'au inclus
3. Délivré par
(nom de l'association émettrice)
4. Titulaire
(nom et adresse)
5. Pays de départ
6. Pays de destination
-
7. N° d'immatriculation du véhicule routier
8. Certificat d'agrément du véhicule routier/container⁽¹⁾ N°
9. Date
-
10. Poids brut total des marchandises (tel qu'il figure au manifeste)
11. Valeur totale des marchandises (telle qu'elle figure au manifeste)
(à indiquer dans la monnaie du pays de départ ou dans
celle prescrite par les autorités compétentes de ce pays)
12. Signature du délégué de l'association émettrice et
cachet de cette association :
13. Signature du secrétaire de
l'organisation internationale :

(1) Biffer la mention inutile.

page 2 de la couverture

Je, soussigné,
agissant au nom et pour le compte de⁽¹⁾
..... (nom et adresse du titulaire du carnet),

- a) déclare que les marchandises détaillées sur le manifeste ci-inclus ont été chargées sur le véhicule routier/dans le container⁽¹⁾ pour la destination indiquée au recto;
- b) m'engage, sous les peines édictées par les lois et règlements en vigueur dans les pays empruntés, à représenter intégralement les marchandises, sous scellements intacts s'il a été apposé des scellements, en même temps que le présent carnet, aux bureaux de douane de passage et de destination et à respecter les délais et itinéraires qui me seront fixés;
- c) m'engage à me conformer aux lois et règlements douaniers des pays empruntés.

A, le 19..

.....
(signature du titulaire
ou de son représentant)

(1) Biffer les mentions inutiles.

1. Volet 1 (première partie)



2. Carnet TIR no

4. Pays de provenance des marchandises énumérées sous les nos

3. MANIFESTE DES MARCHANDISES

5. Pays de destination des marchandises énumérées sous les nos

No d'ordre 6	Marques et nos des colis 7	Nombre des colis 8	Nature 9	Désignation des marchandises 10	Poids brut 11	Poids net, volume, nombre, etc. 12	Valeur 13	14
<div style="border: 1px dashed black; width: 100%; height: 100%;"></div>								

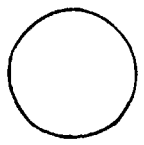
15. Arrêté le présent manifeste à ; colis, dont les ; premiers sont destinés au bureau de douane de (en toutes lettres) ; suivants au bureau de douane de et les autres au bureau de douane de (lien et pays) (lien et pays)

16. Je certifie que les indications portées ci-dessus sont exactes et complètes.

17. A, le

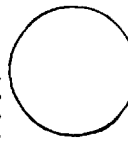
18. Signature du titulaire ou de son représentant

19. Signature de l'agent de la douane et timbre du bureau de douane de prise en charge :
(bureau de douane de départ)



20. NOTA : Le dernier bureau de douane de départ la signature de l'agent de la douane et le timbre du bureau doivent être apposés au bas du manifeste de tous les volets à utiliser pour la suite du transport.

- 21. Volet 1 (deuxième partie)
- 22. du carnet TIR n° [redacted] valable jusqu'en inclus
- 23. Délivré par (nom de l'association émettrice)
- 24. à (nom du titulaire)
- 25. dont le siège d'exploitation est à (adresse du titulaire)
- 26. Bureaux de douane de départ 1. 3.
- 27. Bureaux de douane de passage 3.
- 28. Bureaux de douane de destination 1. 2.
- 29. N° d'immatriculation du véhicule routier
- 30. Certificat d'agrément du véhicule routier/containeur (1) n° du

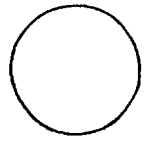
- 31. CERTIFICAT de prise en charge par le bureau de départ ou par le bureau de passage à l'entrée
- 32. Enregistré le présent volet au bureau de douane de
- 33. sous le n°
- 34. Délai du transport
- 35. Bureau de douane où le transport doit être présenté
- 36. Itinéraire fixé par la douane
- 37. Scellements apposés ou marques d'identification
- 38. Scellements ou marques d'identification reconnus
- 39. Divers (pour la description des marchandises, si nécessaire)
- 40. Signature de l'agent de la douane et timbre du bureau de douane : 

41. NOTA : Le bureau de douane de départ ou de passage à l'entrée doit reproduire les indications de ce certificat sur le volet pair suivant.

(1) Biffer la mention inutile.

42. CE VOLET DOIT ETRE DETACHE ET CONSERVE PAR LE BUREAU DE DOUANE DE DEPART OU DE PASSAGE A L'ENTREE SELON LE CAS.

- 1. Souche 1
- 2. du carnet TIR n° [redacted]
- 3. Pris en charge le
- 4. sous le n°
- 5. par le bureau de
- 6. Scellements apposés ou marques d'identification
- 7. Scellements ou marques d'identification reconnus
- 8. Bureau de douane où le transport doit être présenté
- 9. A, le
- 10. Signature de l'agent de la douane et timbre du bureau de douane :



ENGAGEMENT A SIGNER, SI LES AUTORITES DOUANIERES L'EXIGENT, PAR LA PERSONNE
QUI PRESENTE LE CHARGEMENT AU BUREAU DE DOUANE

Je, soussigné,
.....,

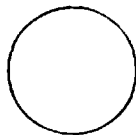
m'engage à respecter, pour le transport couvert par le présent carnet TIR, les
lois et règlements applicables et, notamment, à respecter les délais et itinéraires fixés
et à représenter les marchandises, sous scelllements douaniers intacts, au bureau de
douane de

A le 19...

.....
(signature)

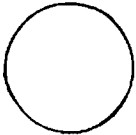
Volet 2

21. Volet 2 (deuxième partie) valable jusqu'au inclus
 22. du carnet TIR n°
 23. Délivré par (nom de l'association émettrice)
 24. dont le siège d'exploitation est à (nom du titulaire)
 25. Bureaux de douane de départ 1. (adresse du titulaire)
 26. Bureaux de douane de passage 2.
 27. Bureaux de douane de destination 1.
 28. Bureaux de douane de destination 2.
 29. N° d'immatriculation du véhicule routier
 30. Certificat d'agrément du véhicule routier/conteneur(1) n°
 (ainsi qu'il est indiqué au manifeste)

31. CERTIFICAT de prise en charge par le bureau de départ ou par le bureau de passage à l'entrée
 32. Enregistré le présent volet au bureau de douane de
 33. sous le n°
 34. Délai du transport
 35. Bureau de douane où le transport doit être présenté
 36. Itinéraire fixé par la douane
 37. Scelllements apposés ou marques d'identification
 38. Scelllements ou marques d'identification reconnus
 39. Réserve (pour la description des marchandises, si nécessaire)
 40. Signature de l'agent de la douane et timbre du bureau de douane : 

41. NOTA : Ce certificat doit être rempli par le bureau de douane qui a pris en charge le volet impair précédent.

(1) Effacer les mentions inutiles.

42. CERTIFICAT de décharge du bureau de douane de passage à la sortie ou du bureau de douane de destination.
 43. (1) Le véhicule routier/conteneur mentionné ci-dessus a été présenté en bon état. Les scelllements et les marques d'identification ont été reconnus intacts.
 44. (1) Le véhicule routier/conteneur a pour ainsi dire sa route à destination de l'étranger/du bureau de douane de
 45. (1) Il a été constaté que le véhicule routier/conteneur contenait colis destinés à ce bureau ainsi qu'il est stipulé dans le manifeste ci-dessus.
 46. Réserves ou nature des infractions constatées
 47. Il a été donné décharge des engagements souscrits sous le n° (sous les réserves ci-dessus).
 48. A le
 49. Signature de l'agent de la douane et timbre du bureau de douane : 

50. CE VOLET DOIT ETRE DETACHE PAR LE BUREAU DE DOUANE DE PASSAGE A LA SORTIE OU PAR LE BUREAU DE DOUANE DE DESTINATION SELON LE CAS ET RENVOTE, APRES ANNOTATION, AU BUREAU DE PRISE EN CHARGE (DANS LE MEME PAYS).

1. Souche 2
 2. du carnet TIR n°
 3. Arrivée constatée le
 4. sous le n°
 5. par le bureau de
 6. Scelllements apposés ou marques d'identification intacts
 7. Déchargé sans réserve
 8. Réserves ou nature des infractions constatées
 9. A le
 10. Signature de l'agent de la douane et timbre du bureau de douane :

Page 3 de la couverture

REGLES RELATIVES A L'UTILISATION DU CARNET T I R

1. Le carnet TIR sera émis dans le pays de départ ou dans le pays où le titulaire est établi ou domicilié.
2. Le carnet TIR est imprimé en français; cependant des pages supplémentaires peuvent être ajoutées, domant dans la langue du pays d'émission la traduction du texte imprimé du carnet.
3. Le manifeste sera imprimé dans la langue du pays de départ. Les autorités douanières des autres pays empruntés se réservent le droit d'en exiger une traduction dans leur langue. En vue d'éviter les stationnements qui pourraient résulter de cette exigence, il est conseillé aux transporteurs de munir le conducteur du véhicule des traductions nécessaires.
4. Il est particulièrement recommandé que le manifeste soit dactylographié ou polycopié de manière que tous les feuillets soient nettement lisibles.
 - a) Lorsqu'il n'y a pas assez d'espace pour inscrire sur le manifeste des marchandises tous les lots de marchandises transportés, des feuilles-annexes du même modèle que le manifeste peuvent être attachées à ce dernier, mais tous les exemplaires du manifeste doivent alors porter les indications suivantes :
 - i) une référence à ces feuilles-annexes,
 - ii) le nombre et la nature des colis et lots en vrac énumérés sur ces feuilles-annexes,
 - iii) la valeur totale et le poids brut total des marchandises figurant sur lesdites feuilles.
 - b) Lorsque les autorités douanières exigeront, pour la désignation exacte des marchandises, que des listes d'emballage, des photos, des bleus, etc., soient annexés au carnet TIR, ces documents seront visés par ces autorités et attachés en un exemplaire à la page 2 de la couverture du carnet TIR et tous les exemplaires du manifeste feront mention de ces documents.
5. Les poids, volume et autres mesures seront exprimés en unités du système métrique et les valeurs dans la monnaie du pays de départ ou dans celle prescrite par les autorités compétentes de ce pays.
6. Le carnet TIR ne comportera ni grattage ni surcharge. Toute rectification devra être effectuée en bifant les indications erronées et en ajoutant, le cas échéant, les indications voulues. Toute rectification, addition ou autre modification devra être approuvée par son auteur et visée par les autorités douanières. La page 2 de la couverture du carnet TIR et chaque exemplaire du manifeste seront datés et signés par le titulaire du carnet ou par son représentant. La personne présentant le chargement au bureau de douane devra, si les autorités douanières l'exigent, signer l'engagement au verso des volets impairs.
7. Un transport de marchandises pondéreuses ou volumineuses sous le couvert d'un carnet TIR ne peut comporter qu'un seul bureau de douane de départ et un seul bureau de douane de destination. Les autres transports effectués sous le couvert d'un carnet TIR peuvent comporter plusieurs bureaux de douane de départ et de destination, mais, sauf autorisation spéciale :
 - a) les bureaux de douane de départ doivent être situés dans le même pays;
 - b) les bureaux de douane de destination ne peuvent pas être situés dans plus de deux pays;
 - c) le nombre total des bureaux de douane de départ et de destination ne peut pas dépasser quatre.
8. Si le transport comporte un seul bureau de douane de départ et un seul bureau de douane de destination, le carnet doit comporter au moins 2 feuillets pour le pays de départ, 2 feuillets pour le pays de destination, puis 2 feuillets pour chaque autre pays dont le territoire est emprunté. Pour chaque lieu de chargement et de déchargement supplémentaire, 2 autres feuillets sont nécessaires; en outre, il faut 2 feuillets de plus si les lieux de déchargement sont situés dans deux pays différents.
9. S'il y a plusieurs bureaux de douane de départ ou de destination, les inscriptions relatives aux marchandises prises en charge ou destinées à chaque bureau seront nettement séparées les unes des autres sur le manifeste.
10. Il est recommandé au conducteur du véhicule de veiller à ce qu'un volet du carnet TIR soit détaché par la douane à chacun des bureaux de douane de départ, de passage ou de destination. Les volets impairs seront utilisés pour les opérations de prise en charge, les volets pairs pour les opérations de décharge.
11. S'il arrive en cours de route, pour une cause fortuite, qu'un scellément apposé par les autorités douanières soit rompu ou que des marchandises périssent ou soient endommagées, un procès-verbal de constat sera dressé dans les plus brefs délais, à la diligence du transporteur, par les autorités du pays où se trouve le véhicule. Le transporteur devra s'adresser aux autorités douanières s'il s'en trouve à proximité ou, à défaut, à d'autres autorités compétentes. Les transporteurs devront se munir à cet effet de formules de procès-verbal de constat du modèle prévu à l'annexe 2 de la Convention TIR; pour chaque pays emprunté, les formules seront imprimées en français et dans la langue du pays.
12. En cas d'accident nécessitant le transbordement sur un autre véhicule ou dans un autre container, ce transbordement ne peut s'effectuer qu'en présence de l'une des autorités désignées au paragraphe précédent; celle-ci établira un procès-verbal de constat et certifiera dans ce procès-verbal la régularité des opérations. A moins que le carnet TIR ne porte la mention "marchandises pondéreuses ou volumineuses", le véhicule ou container de substitution devra être agrés et scellé et le scellément utilisé sera décrit dans le procès-verbal de constat. Toutefois, si aucun véhicule ou container agréé n'est disponible, le transbordement pourra être autorisé sur un véhicule ou container non agréé pour autant qu'il offre des garanties suffisantes; dans ce dernier cas, les autorités douanières des pays suivants apprécieront si elles peuvent, elles aussi, laisser continuer dans ce véhicule ou container le transport sous le couvert du carnet TIR.
13. En cas de péril imminent nécessitant le déchargement immédiat, partiel ou total, le conducteur peut prendre des mesures de son propre chef sans demander ou sans attendre l'intervention des autorités visées au paragraphe 11. Il aura alors à prouver, d'une manière suffisante, qu'il a dû agir ainsi dans l'intérêt du véhicule ou container ou de son chargement et, aussitôt après avoir pris les mesures préventives de première urgence, il en fera mention à la page 4 de la couverture du carnet TIR et avertira les autorités visées au paragraphe 11 pour faire constater les faits, vérifier le chargement, sceller le véhicule ou container et rédiger un procès-verbal de constat.
14. Dans les éventualités envisagées aux paragraphes 11, 12 et 13, l'autorité intervenante fera mention du procès-verbal de constat à la page 4 de la couverture du carnet TIR. Le procès-verbal de constat sera annexé au carnet TIR et accompagnera le chargement jusqu'au bureau de douane de destination.

Annexe 1
page 10

page 4 de la couverture

INCIDENTS OU ACCIDENTS SURVENUS EN COURS DE ROUTE

Annex 2

INTERNATIONAL TRANSPORT OF GOODS BY ROAD VEHICLE
UNDER COVER OF A T I R CARNET

C E R T I F I E D R E P O R T

Annexe 2

TRANSPORT INTERNATIONAL DE MARCHANDISES PAR VEHICULE ROUTIER
SOUS LE COUVERT D'UN CARNET T I R

P R O C E S - V E R B A L D E C O N S T A T

Annex 2

The certified reports shall be completed on forms printed in one of the languages of the country in which the occurrence took place and in French.

1. INTERNATIONAL TRANSPORT OF GOODS BY ROAD VEHICLE UNDER COVER OF A TIR CARNET

2. CERTIFIED REPORT

3. drawn up in pursuance of paragraphs 11 - 14 of the Rules for the Use of the TIR carnet

4. WE, THE UNDERSIGNED⁽¹⁾

5. CERTIFY that on one thousand nine hundred at hours

6. on the territory of at the place known as

7. we examined the road vehicle registered in

8. under No.

9. carrying goods under cover of a TIR carnet,

10. issued on under No.

11. by⁽²⁾

12. WE ESTABLISHED that:

13. the undermentioned seals of the Customs office of departure of and the Customs office of

14. were broken/missing;⁽³⁾

15. the loading compartment of the road vehicle/the container⁽³⁾ was no longer intact;

16. no goods were missing;⁽³⁾

17. the following goods (in the order of entry in the TIR carnet manifest) were missing/destroyed⁽³⁾

18.

Marks & Nos. of packages	Number and type of packages	Description of goods	Remarks (give particulars of quantities missing)

(1) Name and rank of officials and designation of authority to which they belong.

(2) Name and address of issuing association.

(3) Strike out whichever does not apply.

Annexe 2

Les procès-verbaux de constat seront rédigés sur des formules imprimées dans l'une des langues du pays où les faits se sont passés, et en français.

1. TRANSPORT INTERNATIONAL DE MARCHANDISES PAR VEHICULE ROUTIER SOUS LE COUVERT D'UN CARNET T I R

2. PROCES-VERBAL DE CONSTAT

3. dressé en exécution des paragraphes 11 à 14 des Règles relatives à l'utilisation du Carnet TIR

4. LES SOUSSIGNES ⁽¹⁾

5. CERTIFIENT que le mil neuf cent, à ... heures,

6. sur le territoire de, au lieu dit

7. leur a été présenté le véhicule routier immatriculé en

8. sous le n°

9. et transportant des marchandises sous le couvert du carnet TIR,

10. délivré le, sous le n°

11. par ⁽²⁾

12. ILS ONT FAIT LES CONSTATATIONS SUIVANTES :

13. les scellements indiqués ci-après, du bureau de douane de départ de et du bureau de douane de

14. sont rompus/manquent ⁽³⁾;

15. la partie du véhicule routier réservée au chargement/le container ⁽³⁾ n'est plus intact(e);

16. aucune marchandise ne manque ⁽³⁾;

17. les marchandises spécifiées ci-après (dans l'ordre de leur inscription au manifeste du carnet TIR) manquent/ont péri ⁽³⁾

18.

Marques et n ^{os} des colis	Nombre et nature des colis	Désignation des marchandises	Observations (indiquer notamment les quantités manquantes)

(1) Nom et grade des agents et désignation de l'autorité dont ils dépendent.

(2) Nom et adresse de l'association émettrice.

(3) Biffer la mention inutile.

19. The carrier gave the following explanations (cause of seals breaking or of loss of goods, measures taken to save goods, etc.)

20. WE, THE UNDERSIGNED, CERTIFY that

21. the following measures were taken (affixing of new seals, transfer of load, etc.)

22. Number and particulars of new seals affixed

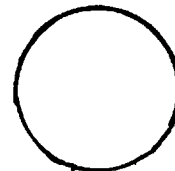
23. Particulars of road vehicle/container⁽¹⁾ to which load transferred

24. The said road vehicle/container⁽¹⁾ -

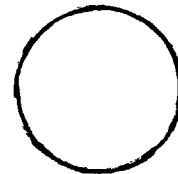
25. is covered by certificate of approval No. (1)

26. is not covered by a certificate of approval. (1)

27. Signature and stamp of officials who drew up this certified report:

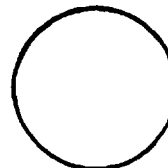


28. Visa of frontier Customs office of exit of country in which this certified report was drawn up:

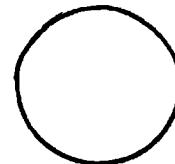


(1) Strike out whichever does not apply.

19. Le transporteur a fourni les explications suivantes (raisons de la rupture des scelle-
ments ou de la perte des marchandises, mesures prises pour la sauvegarde des marchan-
dises, etc.)
20. LES SOUSSIGNES CERTIFIENT que -
21. les mesures suivantes ont été prises (apposition de nouveaux scellements, transbordement
des marchandises, etc.)
22. Nombre et caractéristiques des nouveaux scellements apposés :
23. Caractéristiques du véhicule/container⁽¹⁾ dans lequel les marchandises ont été trans-
bordées
24. Ledit véhicule routier/container⁽¹⁾ -
25. - fait l'objet du certificat d'agrément n°⁽¹⁾
26. - ne fait pas l'objet d'un certificat d'agrément⁽¹⁾.
27. Signature et cachet des agents qui ont dressé ce procès-verbal de constat :



28. Visa du bureau-frontière de douane de sortie du pays où le présent procès-verbal a été
dressé :



(1) Biffer la mention inutile.

A n n e x 3

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO ROAD VEHICLES
WHICH MAY BE ACCEPTED FOR INTERNATIONAL TRANSPORT OF GOODS
UNDER CUSTOMS SEAL

A n n e x e 3

REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX VEHICULES ROUTIERS
POUVANT ETRE ADMIS AU TRANSPORT INTERNATIONAL DE MARCHANDISES
SOUS SCELLEMENT DOUANIER

Annex 3

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO ROAD VEHICLES
WHICH MAY BE ACCEPTED FOR INTERNATIONAL TRANSPORT OF GOODS
UNDER CUSTOMS SEAL

Article 1

General

1. Approval for the international transport of goods by road vehicle under Customs seal may be granted only for vehicles constructed and equipped in such a manner that:
 - (a) Customs seals can be simply and effectively affixed thereto;
 - (b) no goods can be removed from or introduced into the sealed part of the vehicle without obvious damage to it or without breaking the seals;
 - (c) they contain no concealed spaces where goods may be hidden.
2. The vehicles shall be so constructed that all spaces in the form of compartments, receptacles or other recesses which are capable of holding goods are readily accessible for Customs inspection.
3. Should any empty spaces be formed by the different layers of the sides, floor and roof of the vehicle, the inside surface shall be firmly fixed, solid and unbroken and incapable of being dismantled without leaving obvious traces.

Article 2

Structure of loading compartment

1. The sides, floor and roof of the loading compartment shall be constructed of plates, boards or panels of sufficient strength, of adequate thickness, and welded, riveted, grooved or jointed in such a way as not to leave any gaps in the structure through which access to the contents can be obtained. The various parts shall fit each other exactly and be so arranged that it is impossible either to move or remove them without leaving visible traces or damaging the Customs seals.
2. Where assembly is effected by means of rivets, the latter may be seated on the outside or the inside; the rivets used for the assembly of essential parts of the sides, floor and roof must pass through the assembled parts. Where assembly is effected otherwise than by means of rivets, the bolts or other joining devices holding the essential parts of the sides, floor and roof shall be seated on the outside, protrude on the inside and be properly bolted, riveted or welded in a satisfactory manner. Bolts and other joining devices, not holding the above-mentioned essential parts, may be seated on the inside, provided that the nut is welded in a satisfactory manner on the outside and is not covered with non-transparent material. Vehicles of which the floor, roof or sides are formed of metal plates or panels, the edges of which are curved or folded inwards and assembled inside by means of rivets,

Annexe 3

**REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX VEHICULES ROUTIERS
POUVANT ETRE ADMIS AU TRANSPORT INTERNATIONAL DE MARCHANDISES
SOUS SCELLEMENT DOUANIER**

Article premier

Généralités

1. Seuls peuvent être agréés pour le transport international de marchandises par véhicules routiers, sous scellement douanier, les véhicules construits et aménagés de telle façon
 - a) qu'un scellement douanier puisse y être apposé de manière simple et efficace,
 - b) qu'aucune marchandise ne puisse être extraite de la partie scellée des véhicules ou y être introduite sans effraction laissant des traces visibles ou sans rupture du scellement.
 - c) qu'aucun espace caché ne permette de dissimuler des marchandises.
2. Les véhicules seront construits de telle sorte que tous les espaces, tels que compartiments, récipients ou autres logements capables de contenir des marchandises, soient facilement accessibles pour les visites douanières.
3. Au cas où il subsisterait des espaces vides entre les diverses cloisons formant les parois, le plancher et le toit du véhicule, le revêtement intérieur sera fixe, complet et continu et tel qu'il ne puisse pas être démonté sans laisser de traces visibles.

Article 2

Structure du compartiment réservé au chargement

1. Les parois, le plancher et le toit du compartiment réservé au chargement seront formés de plaques, de planches ou de panneaux suffisamment résistants, d'une épaisseur appropriée, et soudés, rivés, bouvetés ou assemblés de façon à ne laisser aucun interstice permettant l'accès au contenu. Ces éléments s'adapteront exactement les uns aux autres et seront fixés de telle manière qu'il soit impossible d'en déplacer ou d'en retirer aucun sans laisser de traces visibles d'effraction ou sans endommager le scellement douanier.
2. Si l'assemblage est réalisé au moyen de rivets, ceux-ci pourront être placés de l'intérieur ou de l'extérieur; les rivets utilisés pour l'assemblage des parties essentielles des parois, du plancher et du toit devront traverser les pièces assemblées. Si l'assemblage n'est pas réalisé au moyen de rivets, les boulons ou autres organes d'assemblage qui retiennent les parties essentielles des parois, du plancher et du toit seront placés de l'extérieur, dépasseront à l'intérieur et seront boulonnés, rivés ou soudés de façon satisfaisante. Les boulons et autres organes d'assemblage qui ne retiennent pas les parties essentielles mentionnées ci-dessus pourront être placés de l'intérieur à condition que l'écrou soit soudé de manière satisfaisante à l'extérieur et ne soit pas recouvert d'une matière opaque. Les véhicules comportant un plancher, un toit ou des parois constitués de plaques métalliques ou de panneaux dont

bolts, or a similar system, shall also be accepted provided that the rivets, bolts or other joining devices pass through the curved or folded edges of the plates or panels and through the device (if any) which connects these edges and that, when the compartment is closed, it is impossible to move or remove the plates or panels thus assembled.

3. Apertures for ventilation shall be allowed provided their longest side does not exceed 400 mm. If they permit direct access to the interior of the loading compartment, they shall be covered with metal gauze or perforated metal screens (maximum dimension of holes : 3 mm in both cases) and protected by welded metal lattice-work (maximum dimension of holes : 10 mm). If they do not permit direct access to the interior of the loading compartment (for example, by means of multiple-bend air ducts), they shall be provided with the same protective devices but the dimensions of the holes may be increased to 10 mm and 20 mm respectively (instead of 3 mm and 10 mm). It shall not be possible to remove these devices from outside without leaving visible traces. Metal gauze shall be of wire at least 1 mm in diameter and so made that single strands cannot be pushed together and that the size of individual holes cannot be increased without leaving visible traces.

4. Windows shall be allowed provided that they comprise a fixed glass and metal grill which cannot be removed from the outside. The holes of the grill shall not exceed 10 mm across.

5. Openings made in the floor for technical purposes, such as lubrication, maintenance and filling of the sand-box, shall be allowed only on condition that they are fitted with a cover capable of being fixed in such a way as to render the loading compartment inaccessible from the outside.

Article 3

Closing systems

1. Doors and all other closing systems of vehicles shall be fitted with a device which shall permit simple and effective Customs sealing. This device shall either be welded to the sides of doors where these are of metal, or secured by at least two bolts, riveted or welded to the nuts on the inside.

2. Hinges shall be so made and fitted that doors and other closing systems cannot be lifted off the hinge-pins, once shut; the screws, bolts, hinge-pins and other fasteners shall be welded to the outer parts of the hinges. These requirements shall be waived, however, where the doors and other closing systems have a locking device inaccessible from the outside which, once it is applied, prevents the doors from being lifted off the hinge-pins.

les bords sont courbés ou pliés vers l'intérieur et assemblés à l'intérieur par rivetage, boulonnage ou par un système analogue seront également admis à condition que les rivets, boulons ou autres organes d'assemblage traversent les bords courbés ou pliés des plaques ou panneaux, ainsi que, le cas échéant, le dispositif reliant ces bords, et qu'après fermeture du compartiment il soit impossible de déplacer ou de retirer les plaques ou panneaux ainsi assemblés.

3. Les ouvertures de ventilation seront autorisées à condition que leur plus grande dimension ne dépasse pas 400 mm. Lorsqu'elles permettent l'accès direct à l'intérieur du compartiment réservé au chargement, elles seront munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximale des trous: 3 mm dans les deux cas) et seront protégées par un grillage métallique soudé (dimension maximale des mailles: 10 mm). Lorsqu'elles ne permettent pas l'accès direct à l'intérieur du compartiment réservé au chargement (par exemple, grâce à des systèmes à coudes ou chicanes), elles seront munies des mêmes dispositifs, mais les dimensions des trous et mailles de ces dispositifs pourront être portées respectivement à 10 mm et 20 mm (au lieu de 3 mm et 10 mm). Il ne devra pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles. Les toiles métalliques seront constituées par des fils d'au moins 1 mm de diamètre et fabriquées de manière que les fils ne puissent être rapprochés les uns des autres et qu'il soit impossible d'élargir les trous sans laisser de traces visibles.

4. Les lucarnes seront autorisées à condition qu'elles comportent une vitre et un grillage métallique fixes ne pouvant être enlevés de l'extérieur. La dimension maximale des mailles du grillage ne dépassera pas 10 mm.

5. Les ouvertures aménagées dans le plancher à des fins techniques, telles que graissage, entretien, remplissage du sablier, ne seront admises qu'à condition d'être munies d'un couvercle qui doit pouvoir être fixé de telle manière qu'un accès de l'extérieur au compartiment réservé au chargement ne soit pas possible.

Article 3

Systèmes de fermeture

1. Les portes et tous autres modes de fermeture des véhicules comporteront un dispositif permettant un scellement douanier simple et efficace. Ce dispositif sera soit soudé aux parois des portes si elles sont métalliques, soit fixé au moins par deux boulons qui, à l'intérieur, seront rivés ou soudés sur les écrous.

2. Les charnières seront fabriquées et agencées de manière telle que les portes et autres modes de fermeture ne puissent être retirés de leurs gonds, une fois fermés; les vis, verrous, pivots et autres fixations seront soudés aux parties extérieures des charnières. Toutefois, ces conditions ne seront pas exigées lorsque les portes et autres modes de fermeture comprennent un dispositif de verrouillage non accessible de l'extérieur et qui, une fois fermé, ne permette plus de retirer les portes de leurs gonds.

3. Doors shall be so constructed as to cover all interstices and ensure complete and effective closure.
4. The vehicle shall be provided with a satisfactory device for protecting the Customs seal, or shall be so constructed that the Customs seal is adequately protected.

Article 4

Vehicles for special use

1. The foregoing conditions shall apply to insulated vehicles, refrigerator vehicles, tank vehicles and furniture vehicles in so far as they are not incompatible with the technical requirements which such vehicles must fulfil in accordance with their use.
2. The flanges (filler caps), drain cocks and manholes of tank wagons shall be so constructed as to allow simple and effective Customs sealing.

Article 5

Sheeted Vehicles

1. Where applicable, the provisions of Articles 2 to 4 above shall apply to sheeted vehicles. In addition, these vehicles shall conform to the following conditions.
2. The sheet shall be of strong canvas and fashioned in one piece or of strips each in one piece. It shall be in good condition and made up in such a way that once the closing device has been secured, it is impossible to gain access to the load without leaving obvious traces.
3. If the sheet is made up of several strips, their edges shall be folded into one another and sewn together with two seams at least 15 mm apart. These seams shall be made as shown in sketch No. 1 attached to the present regulations; however, where in the case of certain parts of the sheet, such as flaps at the rear and reinforced corners, it is not possible to assemble the strips in that way, it shall be sufficient to fold the edge of the top section and make the seams as shown in sketch No. 2 attached to these regulations. The threads used for each of the two seams shall be plainly different in colour; one of the seams shall be visible only from the inside and the colour of the thread used for that seam shall be plainly different from the colour of the sheet itself. Repairs shall be made in accordance with the method described in sketch No. 3 attached to these regulations. In the case of repairs, the edges shall be folded into one another and sewn together with two visible seams at least 15 mm apart; the colour of the thread visible from the inside shall be different from that of the thread visible on the outside and from that of the sheet itself. All seams shall be machine-sewn.

3. Les portes seront construites de manière à couvrir tout interstice et à assurer une fermeture complète et efficace.

4. Le véhicule sera muni d'un dispositif adéquat de protection du scellement douanier ou sera construit de telle manière que le scellement douanier se trouve suffisamment protégé.

Article 4

Véhicules à utilisation spéciale

1. Les prescriptions ci-dessus s'appliquent aux véhicules isothermes, réfrigérants et frigorifiques, aux véhicules-citernes et aux véhicules de déménagement dans la mesure où elles sont compatibles avec les caractéristiques techniques que la destination de ces véhicules impose.

2. Les flasques (capuchons de fermeture), les robinets de conduite et les trous d'homme de camions-citernes seront aménagés de façon à permettre un scellement douanier simple et efficace.

Article 5

Véhicules bâchés

1. Les véhicules bâchés répondront aux conditions des articles 2 à 4 dans la mesure où celles-ci sont susceptibles de s'appliquer à ces véhicules. Ils répondront en outre aux prescriptions du présent article.

2. La bâche, en forte toile, sera d'une seule pièce ou faite de bandes également d'une seule pièce chacune. Elle sera en bon état et confectionnée de manière qu'une fois placé le dispositif de fermeture on ne puisse toucher au chargement sans laisser de traces visibles.

3. Si la bâche est faite de plusieurs bandes, les bords de ces bandes seront repliés l'un dans l'autre et assemblés au moyen de deux coutures éloignées d'au moins 15 mm. Ces coutures seront faites conformément au croquis n° 1 joint au présent règlement; toutefois, lorsque, pour certaines parties de la bâche (telles que rabats à l'arrière et angles renforcés), il n'est pas possible d'assembler les bandes de cette façon, il suffira de replier le bord de la partie supérieure et de faire les coutures conformément au croquis n° 2 joint au présent règlement. Les fils utilisés pour chacune des deux coutures seront de couleur nettement différente; l'une des coutures ne sera visible que de l'intérieur et la couleur du fil utilisé pour cette couture devra être de couleur nettement différente de la couleur de la bâche. Les raccommodages s'effectueront selon la méthode décrite au croquis n° 3 joint au présent règlement; pour ces raccommodages les bords seront repliés l'un dans l'autre et assemblés au moyen de deux coutures visibles et distantes d'au moins 15 mm; la couleur du fil visible de l'intérieur sera différente de celle du fil visible de l'extérieur et de celle de la bâche. Toutes les coutures seront faites à la machine.

4. Securing rings shall be so fitted that they cannot be removed from the outside. Eyelets in the sheet shall be reinforced with metal or leather. The interval between eyelets or rings shall not exceed 200 mm.

5. The sheet shall be so fixed to the sides as to render the load quite inaccessible. It shall be supported by hoops, and at least by three hoops when the length of the platform exceeds 4 metres, and by three lengthwise bars or laths. The hoops shall be fixed in such a way that it is impossible to alter their position from the outside.

6. The following types of fastening shall be used:

(a) steel wire rope of at least 3 mm diameter; or

(b) hemp or sisal rope at least 8 mm thick encased in a transparent non-tensile plastic sheath; or

(c) iron bars at least 8 mm in diameter.

Steel wire ropes shall not be covered, except with a transparent non-tensile plastic sheath. Iron bars shall not be coated with non-transparent material.

7. Each wire rope or hemp or sisal rope shall be in one piece and have a metal end-piece. The fastener of each metal end-piece shall include a hollow rivet passing through the rope so as to allow the introduction of the string of the Customs seal. The rope shall remain visible on either side of the hollow rivet so that it is possible to ascertain whether the rope is in one piece (see sketch No. 4 attached to these regulations).

8. Each iron bar shall be in one piece. It shall have a hole at one end to take the closing device and, at the other end, a head forged to the bar and so constructed as to make it impossible for the bar to turn on its axis.

9. When ropes are used the sides of the vehicles shall be at least 350 mm high and the sheet shall cover the sides to a depth of at least 300 mm.

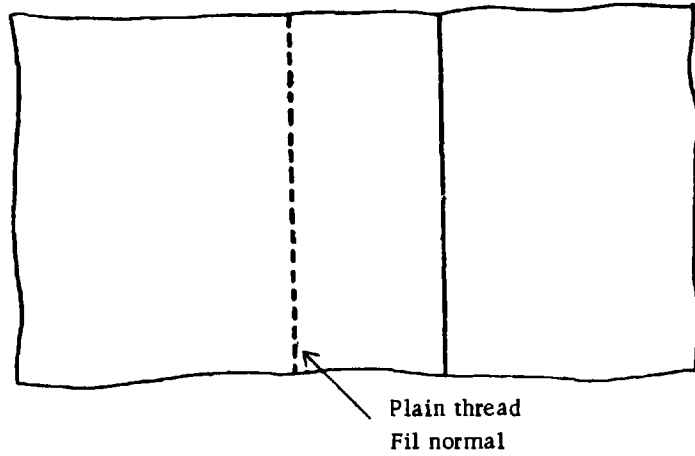
10. At the openings used for loading and unloading the vehicle, the two edges of the sheet shall have an adequate overlap. They shall likewise be fastened by a flap attached to the outside and sewn in accordance with paragraph 3 of this Article. In addition to the fastenings referred to in paragraph 6, leather thongs may be accepted, provided that they are at least 20 mm wide and 3 mm thick. These thongs shall be attached inside the sheet and fitted with eyelets to take the wire, rope or iron bar mentioned in paragraph 6.

4. Les anneaux de fixation seront placés de telle sorte qu'ils ne puissent être détachés de l'extérieur. Les ceilllets fixés à la bâche seront renforcés de métal ou de cuir. L'intervalle entre les ceilllets ou anneaux ne dépassera pas 200 mm.
 5. La bâche sera fixée aux parois de façon à empêcher tout accès au chargement. Elle sera supportée par des arceaux, trois au minimum lorsque la longueur du pont est supérieure à 4 m, et par trois barres ou lattes longitudinales. Ces arceaux seront fixés de manière que leur position ne puisse être modifiée de l'extérieur.
 6. Seront utilisés comme liens de fermeture -
 - a) des câbles d'acier d'un diamètre de 3 mm au minimum, ou
 - b) des cordes de chanvre ou de sisal d'un diamètre de 8 mm au minimum, pourvues d'un revêtement transparent non extensible en matière plastique, ou
 - c) des barres de fixation en fer d'un diamètre de 8 mm au minimum.Les câbles d'acier ne seront pas revêtus; toutefois leur revêtement en matière plastique transparente et non extensible est admis. Les barres en fer ne seront pas revêtues d'une matière opaque.
 7. Chaque câble ou corde devra être d'une seule pièce et muni d'un embout métallique à chaque extrémité. Le dispositif d'attache de chaque embout métallique devra comporter un rivet creux traversant le câble ou la corde et permettant le passage du fil du scellement douanier. Le câble ou la corde devra rester visible de part et d'autre du rivet creux, de façon qu'il soit possible de s'assurer que ce câble ou cette corde est bien d'une seule pièce (voir croquis n° 4 joint au présent règlement).
 8. Chaque barre de fixation en fer devra être d'une seule pièce. L'une des extrémités sera perforée afin de recevoir le dispositif de fermeture; à l'autre extrémité il sera forgé une tête à la barre et cette tête sera construite de telle manière qu'il soit impossible de faire pivoter la barre sur son axe.
 9. Lorsque l'on utilise des câbles ou des cordes, les parois des véhicules devront avoir une hauteur d'au moins 350 mm et la bâche devra recouvrir ces parois sur une hauteur d'au moins 300 mm.
 10. Aux ouvertures servant au chargement et au déchargement du véhicule, les deux bords de la bâche empièteront l'un sur l'autre d'une façon suffisante. En outre, leur fermeture sera assurée par un rabat appliqué à l'extérieur et cousu conformément au paragraphe 3 du présent article. En plus des liens de fermeture prévus au paragraphe 6, des lanières de cuir peuvent être acceptées à condition qu'elles soient au minimum de 20 mm de largeur et de 3 mm d'épaisseur. Ces lanières seront fixées à l'intérieur de la bâche et munies d'oeilllets pour recevoir le câble, la corde ou la barre visés au paragraphe 6.
-

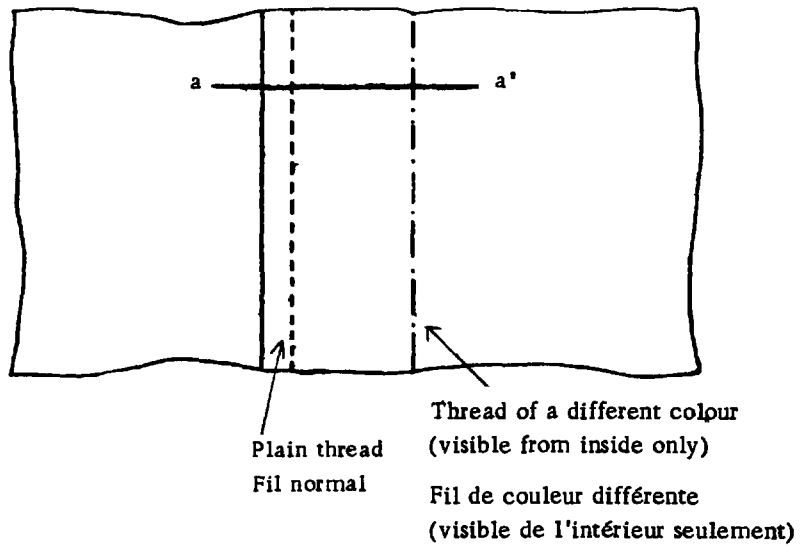
Sketch No. 1
SECTION OF SHEET

Croquis n° 1
COUPE DE LA BACHE

Outside view
Vue de l'extérieur

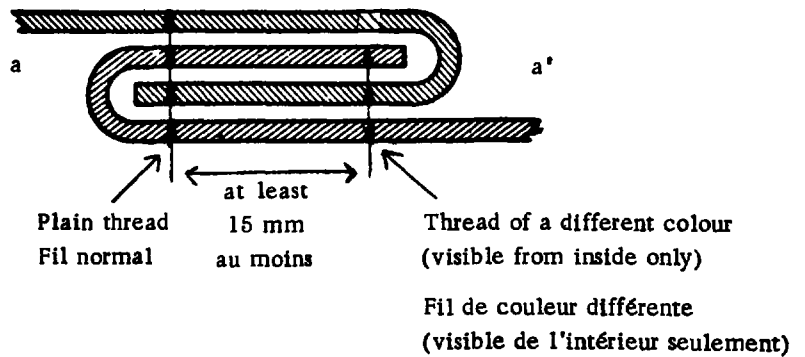


Inside view
Vue de l'intérieur



Section a-a'
Coupe a-a'

Double flat seam for joining pieces
Couture à double repli pour
l'assemblage des bandes



Sketch No. 2

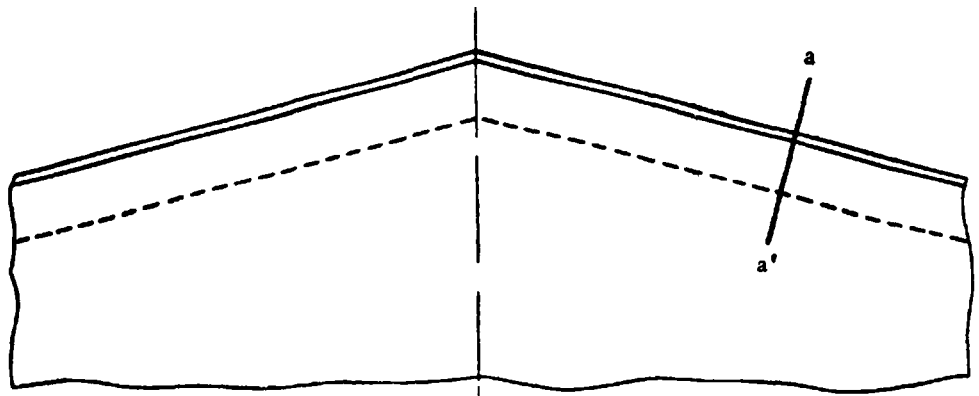
Croquis n° 2

SECTION OF SHEET

COUPE DE LA BACHE

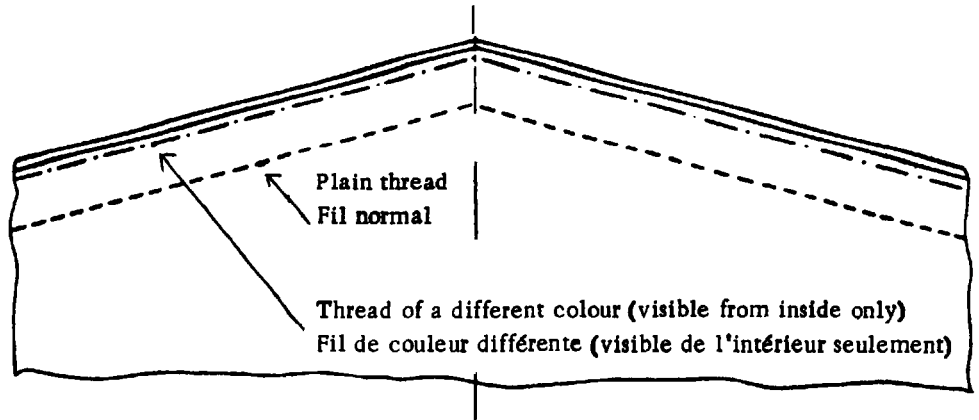
Outside view from the rear of the vehicle

Vue de l'extérieur, à l'arrière du véhicule



Inside view

Vue de l'intérieur

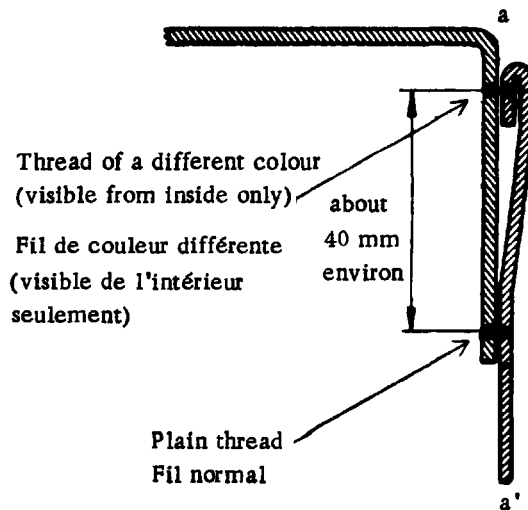


Section a-a'

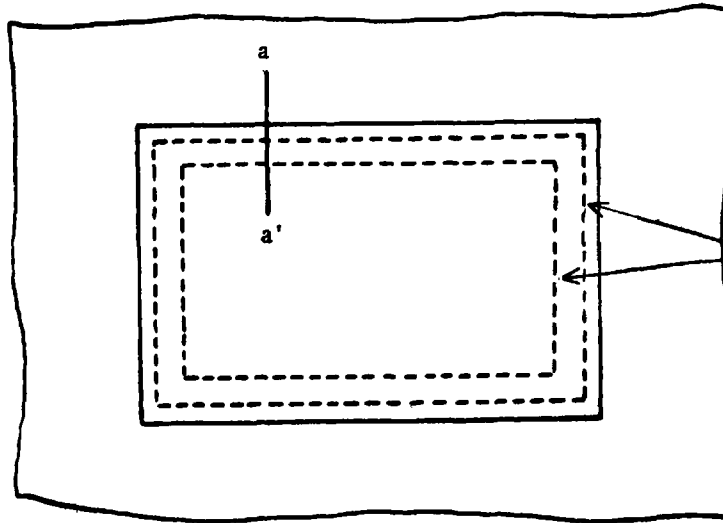
Coupe a-a'

Seam for attaching top section

Couture de fixation de la partie supérieure

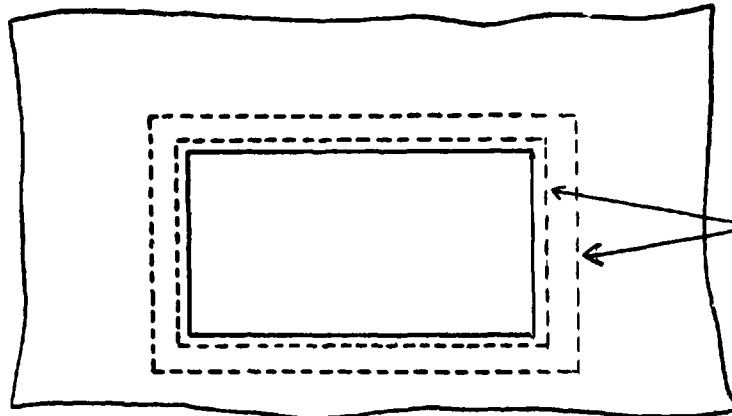


Repair patch,
outside view
Raccommodage,
vue de l'extérieur



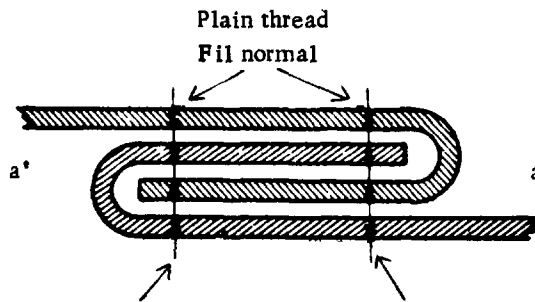
Plain thread
Fil normal

Inside view
Vue de l'intérieur



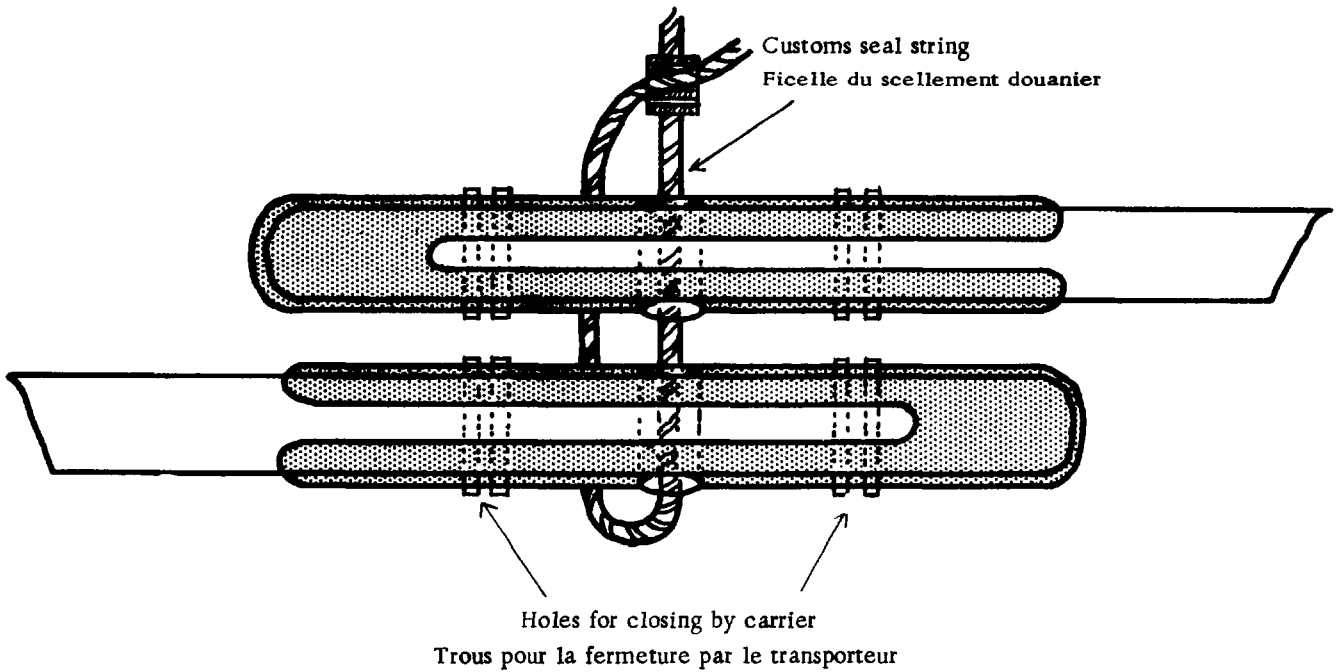
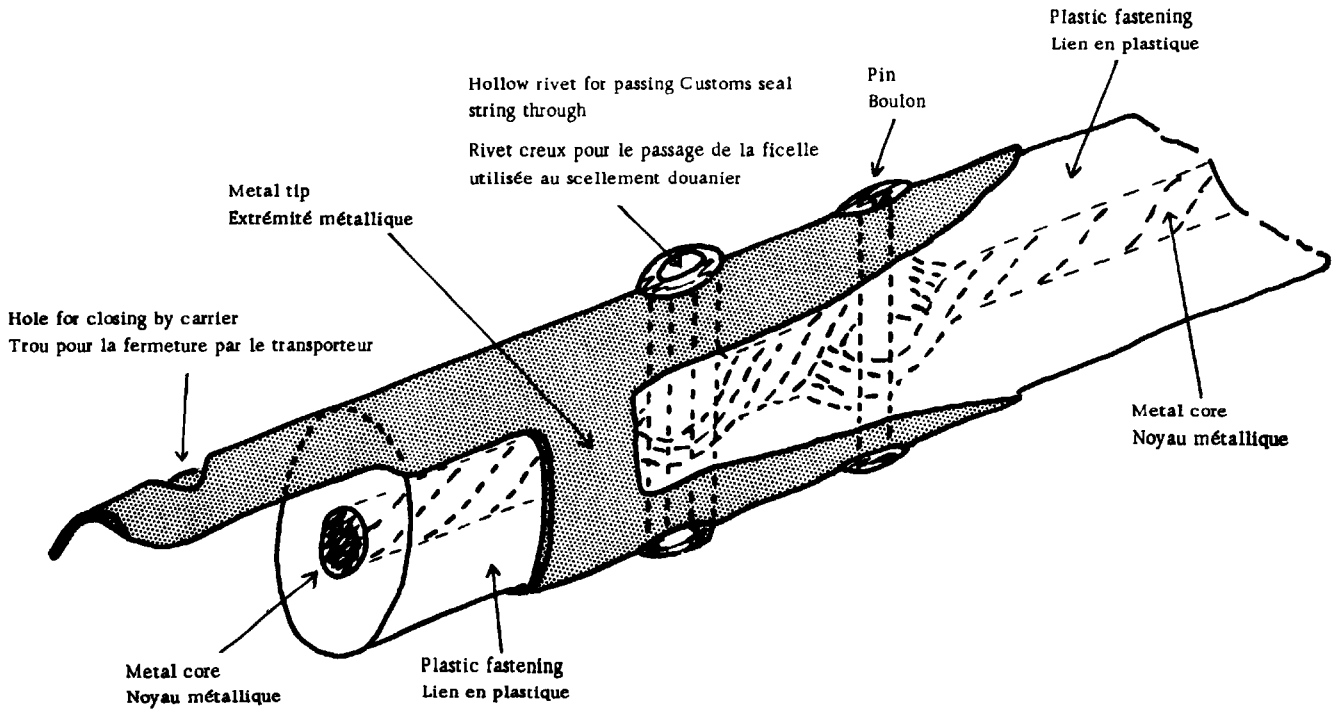
Thread of a different colour
(visible from inside only)
Fil de couleur différente
(visible de l'intérieur
seulement)

Section a-a'
Coupe a-a'



Thread of a different colour
(visible from inside only)

Fil de couleur différente
(visible de l'intérieur seulement)



Annex 4

PROCEDURE FOR THE APPROVAL OF ROAD VEHICLES
COMPLYING WITH THE TECHNICAL CONDITIONS
SET FORTH IN THE REGULATIONS CONTAINED IN ANNEX 3

Annexe 4

PROCEDURE RELATIVE A L'AGREMENT DES VEHICULES ROUTIERS
QUI REpondent AUX CONDITIONS TECHNIQUES
PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEE 3

ANNEX 4

PROCEDURE FOR THE APPROVAL OF ROAD VEHICLES COMPLYING WITH THE
TECHNICAL CONDITIONS SET FORTH IN THE REGULATIONS CONTAINED IN ANNEX 3

The procedure for the approval of vehicles shall be as follows :

- (a) Vehicles shall be approved by the competent authorities of the country in which the owner or carrier is resident or established.
- (b) The date and serial number of the approval decision must be specified.
- (c) A certificate of approval conforming to the standard form of Annex 5 shall be issued for approved vehicles. This certificate shall be printed in the language of the country of issue and in French; and the various headings shall be numbered so that the text may be more readily understood in other languages.
- (d) This certificate shall be kept on the vehicle; if necessary, photographs or diagrams taken or drawn in accordance with the directions of the Issuing Office and authenticated by that Office shall be attached to this certificate.
- (e) Vehicles shall be produced every two years to the competent authorities for purposes of inspection and renewal of approval where appropriate.
- (f) Approval shall lapse if the essential features of the vehicle are altered or on change of owner or carrier.

ANNEXE 4

**PROCEDURE RELATIVE A L'AGREMENT DES VEHICULES ROUTIERS
QUI REPONDENT AUX CONDITIONS TECHNIQUES PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEXE 3**

La procédure d'agrément sera la suivante :

- a) Les véhicules seront agréés par les autorités compétentes du pays où est domicilié ou établi le propriétaire ou le transporteur.
- b) La décision d'agrément comportera obligatoirement l'indication de la date et du numéro d'ordre.
- c) L'agrément donnera lieu à la délivrance d'un certificat d'agrément dont le texte sera conforme au modèle de l'annexe 5. Ce certificat sera imprimé dans la langue du pays de délivrance et en français; les différentes rubriques seront numérotées pour faciliter la compréhension du texte dans les autres langues.
- d) Le certificat se trouvera à bord du véhicule; il sera accompagné, le cas échéant, de photographies ou de dessins établis suivant les directives du service émetteur et authentifiés par ce service.
- e) Les véhicules seront présentés tous les deux ans aux autorités compétentes aux fins de vérification et de reconduction éventuelle de l'agrément.
- f) L'agrément deviendra caduc lorsque les caractéristiques essentielles du véhicule seront modifiées ou en cas de changement de propriétaire ou de transporteur.

Annex 5

CERTIFICATE OF APPROVAL OF A ROAD VEHICLE

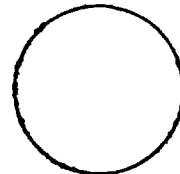
Annexe 5

CERTIFICAT D'AGREMENT D'UN VEHICULE ROUTIER

Annex 5

CERTIFICATE OF APPROVAL OF A ROAD VEHICLE

1. Certificate No. ...
2. Attesting that the vehicle specified below fulfils the conditions required for admission to international transport of goods under Customs seal.
3. Valid until
4. This certificate must be returned to the Issuing Office when the vehicle is taken off the road, or on change of owner or carrier, on expiry of the period of validity of the certificate, or if there is any material change in any essential particulars of the vehicle.
5. Type of vehicle
6. Name and business address of holder (owner or carrier)
7. Name or trade-mark of the maker
8. Chassis number
9. Engine number
10. Registration number
11. Other particulars
12. Annexes* (state number)
13. Issued at (place) on (date) 19 ..
14. Signature and stamp of issuing office at

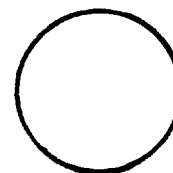


*15. N.B. Photographs or diagrams taken or drawn in accordance with the directions of the Issuing Office and authenticated by that Office shall be attached to this certificate.

Annexe 5

CERTIFICAT D'AGREMENT D'UN VEHICULE ROUTIER

1. Certificat n° ...
2. Attestant que le véhicule désigné ci-après remplit les conditions requises pour être admis au transport international de marchandises sous scellement douanier
3. Valable jusqu'au
4. Ce certificat doit être restitué au service émetteur lorsque le véhicule est retiré de la circulation, en cas de changement de propriétaire ou de transporteur, à l'expiration de la durée de validité et en cas de changement notable de caractéristiques essentielles du véhicule.
5. Nature du véhicule
6. Nom et siège d'exploitation du titulaire (propriétaire ou transporteur)
7. Nom ou marque du constructeur
8. N° du châssis
9. N° du moteur
10. N° d'immatriculation
11. Autres caractéristiques
12. Annexes* (Indiquer le nombre)
13. Etabli à (lieu), le (date) 19 ..
14. Signature et cachet du service émetteur



*15. NOTE : Le présent certificat doit être accompagné de photographies ou de dessins établis suivant les directives du service émetteur et authentifiés par ce service.

A n n e x 6

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS
WHICH MAY BE ACCEPTED FOR THE INTERNATIONAL TRANSPORT OF GOODS
BY ROAD VEHICLE UNDER CUSTOMS SEAL

A n n e x e 6

REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX CONTAINERS
POUVANT ETRE ADMIS AU TRANSPORT INTERNATIONAL DE MARCHANDISES
PAR VEHICULES ROUTIERS, SOUS SCHELEMENT DOUANIER

Annex 6

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS
WHICH MAY BE ACCEPTED FOR THE INTERNATIONAL TRANSPORT OF
GOODS BY ROAD VEHICLE UNDER CUSTOMS SEAL

Article 1

General

1. Approval for the international transport of goods by road vehicle under Customs seal may be granted only for containers durably marked with the name and address of the owner, with particulars of the tare and with identification marks and numbers, and constructed and equipped in such a manner that -
 - (a) Customs seals can be simply and effectively affixed thereto;
 - (b) no goods can be removed from or introduced into the sealed part of the container without obvious damage to it or without breaking the seals;
 - (c) they contain no spaces where goods may be hidden.
2. The container shall be so constructed that all spaces in the form of compartments, receptacles or other recesses which are capable of holding goods are readily accessible for Customs inspection.
3. Should any empty spaces be formed by the different layers of the sides, floor and roof of the container, the inside surface shall be firmly fixed, solid and unbroken and incapable of being dismantled without leaving obvious traces.
4. Containers to be approved in accordance with the procedure referred to in Annex 7 shall have on one of their outside walls a frame to hold the certificate of approval, which shall be covered on both sides by transparent plastic sheets hermetically sealed together. This frame shall be so designed as to protect the certificate of approval and to make it impossible to extract the certificate without breaking the seal that will be affixed in order to prevent the removal of the certificate; it shall also adequately protect the seal.

Article 2

Structure of container

1. The sides, floor and roof of the container shall be constructed of plates, boards or panels of sufficient strength, of adequate thickness, and welded, riveted, grooved or jointed in such a way as not to leave any gaps in the structure through which access to the contents can be obtained. The various parts shall fit each other exactly and be so arranged that it is impossible either to move or remove them without leaving visible traces or damaging the Customs seals.

Annexe 6

REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX CONTAINERS
POUVANT ETRE ADMIS AU TRANSPORT INTERNATIONAL DE MARCHANDISES
PAR VEHICULES ROUTIERS, SOUS SCELLEMENT DOUANIER

Article premier

Généralités

1. Seuls peuvent être agréés pour le transport international de marchandises par véhicules routiers sous scellement douanier les containers qui portent de façon durable l'indication du nom et de l'adresse du propriétaire, ainsi que l'indication de la tare et des marques et numéros d'identification et qui sont construits et aménagés de telle façon -

- a) qu'un scellement douanier puisse y être apposé de manière simple et efficace,
- b) qu'aucune marchandise ne puisse être extraite de la partie scellée du container ou y être introduite sans effraction laissant des traces visibles ou sans rupture du scellement,
- c) qu'aucun espace ne permette de dissimuler des marchandises.

2. Le container sera construit de telle sorte que tous les espaces, tels que compartiments, récipients ou autres logements, capables de contenir des marchandises soient facilement accessibles pour les visites douanières.

3. Au cas où il subsisterait des espaces vides entre les diverses cloisons formant les parois, le plancher et le toit du container, le revêtement intérieur sera fixe, complet, continu et tel qu'il ne puisse pas être démonté sans laisser de traces visibles.

4. Tout container à agréer selon la procédure mentionnée à l'annexe 7 sera pourvu sur l'une des parois extérieures d'un cadre destiné à recevoir le certificat d'agrément; ce certificat sera revêtu des deux côtés de plaques transparentes en matière plastique hermétiquement soudées ensemble. Le cadre sera conçu de telle manière qu'il protège le certificat d'agrément et qu'il soit impossible d'en extraire celui-ci sans briser le scellement qui sera apposé afin d'empêcher l'enlèvement dudit certificat; il devra également protéger ce scellement de manière efficace.

Article 2

Structure du container

1. Les parois, le plancher et le toit du container seront formés de plaques, de planches ou de panneaux suffisamment résistants, d'une épaisseur appropriée, et soudés, rivés, bouvetés ou assemblés de façon à ne laisser aucun interstice permettant l'accès au contenu. Ces éléments s'adapteront exactement les uns aux autres et seront fixés de telle manière qu'il soit impossible d'en déplacer ou d'en retirer aucun sans laisser de traces visibles d'effraction ou sans endommager le scellement douanier.

2. Essential joints, such as bolts, rivets, etc. shall be seated on the outside, protrude on the inside and be bolted, riveted or welded in a satisfactory manner. If the bolts holding the essential parts of the sides, floor and roof are seated on the outside, the other bolts may be seated on the inside, provided that the nut is properly welded on the outside and is not covered with non-transparent paint.

3. Apertures for ventilation shall be allowed provided their longest side does not exceed 400 mm. If they permit direct access to the interior of the container, they shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm in both cases) and protected by welded metal lattice-work (maximum dimension of holes: 10 mm). If they do not permit direct access to the interior of the container (for example, by means of multiple-bend air ducts), they shall be provided with the same protective devices but the dimensions of the holes may be increased to 10 mm and 20 mm respectively (instead of 3 mm and 10 mm). It shall not be possible to remove these devices from outside the container without leaving visible traces. Metal gauze shall be of wire at least 1 mm in diameter and so made that single strands cannot be pushed together and that the size of individual holes cannot be increased without leaving visible traces.

4. Apertures for drainage shall be allowed provided their longest side does not exceed 35 mm. They shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm in both cases) protected by welded metal lattice-work (maximum dimension of holes: 10 mm). It shall not be possible to remove these devices from outside the container without leaving visible traces.

Article 3

Closing Systems

1. Doors and all other closing systems of containers shall be fitted with a device which shall permit simple and effective Customs sealing. This device shall either be welded to the sides of doors where these are of metal, or secured by at least two bolts, riveted or welded to the nuts on the inside.

2. Hinges shall be so made and fitted that doors and other closing systems cannot be lifted off the hinge-pins, once shut; the screws, bolts, hinge-pins and other fasteners shall be welded to the outer parts of the hinges. These requirements shall be waived, however, where the doors and other closing systems have a locking device inaccessible from the outside which, once it is applied, prevents the doors from being lifted off the hinge-pins.

3. Doors shall be so constructed as to cover all interstices and ensure complete and effective closure.

2. Les organes d'assemblage essentiels tels que les boulons, les rivets, etc. seront placés de l'extérieur, dépasseront à l'intérieur et seront boulonnés, rivés ou soudés de manière satisfaisante. Sous réserve que les boulons qui retiennent les parties essentielles des parois, du plancher et du toit soient placés de l'extérieur, les autres boulons pourront être placés de l'intérieur, à condition que l'écrou soit soudé de manière satisfaisante à l'extérieur et ne soit pas recouvert d'une peinture opaque.

3. Les ouvertures de ventilation seront autorisées à condition que leur plus grande dimension ne dépasse pas 400 mm. Lorsqu'elles permettent l'accès direct à l'intérieur du container, elles seront munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximale des trous: 3 mm dans les deux cas) et seront protégées par un grillage métallique soudé (dimension maximale des mailles: 10 mm). Lorsqu'elles ne permettent pas l'accès direct à l'intérieur du container (par exemple, grâce à des systèmes à coudes ou chicanes), elles seront munies des mêmes dispositifs, mais les dimensions des trous et mailles de ceux-ci pourront être portées respectivement à 10 mm et 20 mm (au lieu de 3 mm et 10 mm). Il ne devra pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles. Les toiles métalliques seront constituées par des fils d'au moins 1 mm de diamètre et fabriquées de manière que les fils ne puissent être rapprochés les uns des autres et qu'il soit impossible d'élargir les trous sans laisser de traces visibles.

4. Les ouvertures d'écoulement seront autorisées à condition que leur plus grande dimension ne dépasse pas 35 mm. Elles seront munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximale des trous: 3 mm dans les deux cas) et protégées par un grillage métallique soudé (dimension maximale des mailles: 10 mm). Il ne devra pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles.

Article 3

Systèmes de fermeture

1. Les portes et tous autres modes de fermeture du container comporteront un dispositif permettant un scellement douanier simple et efficace. Ce dispositif sera soit soudé aux parois des portes si elles sont métalliques, soit fixé au moins par deux boulons qui, à l'intérieur, seront rivés ou soudés sur les écrous.

2. Les charnières seront fabriquées et agencées de manière telle que les portes et autres modes de fermeture ne puissent être retirés de leurs gonds, une fois fermés; les vis, verrous, pivots et autres fixations seront soudés aux parties extérieures des charnières. Toutefois, ces conditions ne seront pas exigées lorsque les portes et autres modes de fermeture comprendront un dispositif de verrouillage non accessible de l'extérieur et qui, une fois fermé, ne permette plus de retirer les portes de leurs gonds.

3. Les portes seront construites de manière à couvrir tout interstice et à assurer une fermeture complète et efficace.

4. Containers shall be provided with a satisfactory device for protecting the Customs seal, or shall be so constructed that the Customs seal is adequately protected.

Article 4

Containers for special use

1. The foregoing conditions shall apply to insulated and refrigerator containers, tank containers, furniture containers and to containers specially built for carriage by air in so far as they are not incompatible with the technical requirements which such containers must fulfil in accordance with their use.
2. The flanges (filler caps), drain cocks and manholes of tank containers shall be so constructed as to allow simple and effective Customs sealing.

Article 5

Folding or collapsible containers

Folding or collapsible containers are subject to the same conditions as non-folding or non-collapsible containers, provided that the locking devices enabling them to be folded or collapsed allow of Customs sealing and that no part of such containers can be moved without breaking the seals.

Article 6

Transitional provisions

The provisions of Article 1, paragraph 4, and of Article 3, paragraph 4, of the present regulations, and the provisions of paragraphs 3 and 4 of Article 2 which relate to the use of welded metal lattice-work for protecting apertures for ventilation, other than those with multiple-bend air ducts or apertures for drainage, shall not become mandatory before 1 January 1961, but certificates of approval issued before that date for containers which do not conform to these provisions will not be valid after 31 December 1960.

4. Le container sera muni d'un dispositif adéquat de protection du scellement douanier ou sera construit de telle manière que le scellement douanier se trouve suffisamment protégé.

Article 4

Containers à utilisation spéciale

1. Les prescriptions ci-dessus s'appliquent aux containers isothermes, réfrigérants et frigorifiques, aux containers-citernes, aux containers de déménagement et aux containers spécialement construits pour le transport aérien dans la mesure où elles sont compatibles avec les caractéristiques techniques que la destination de ces containers impose.

2. Les flasques (capuchons de fermeture), les robinets de conduite et les trous d'homme de containers-citernes seront aménagés de façon à permettre un scellement douanier simple et efficace.

Article 5

Containers repliables ou démontables

Les containers repliables ou démontables sont soumis aux mêmes conditions que les containers non repliables ou non démontables, sous la réserve que les dispositifs de verrouillage permettant de les replier ou de les démonter puissent être scellés par la douane et qu'aucune partie de ces containers ne puisse être déplacée sans que ces scellés soient brisés.

Article 6

Prescriptions transitoires

Les dispositions du paragraphe 4 de l'article premier et du paragraphe 4 de l'article 3 du présent règlement, ainsi que les dispositions des paragraphes 3 et 4 de l'article 2 relatives à la protection, par un grillage métallique soudé, des ouvertures de ventilation autres que celles comportant un système à coudes ou à chicanes et des ouvertures d'écoulement, ne seront pas obligatoires avant le 1er janvier 1961, mais les certificats d'agrément délivrés avant cette date pour des containers qui ne sont pas conformes à ces dispositions ne seront pas valables après le 31 décembre 1960.

Annex 7

PROCEDURE FOR THE APPROVAL AND IDENTIFICATION OF CONTAINERS
COMPLYING WITH THE TECHNICAL CONDITIONS
SET FORTH IN THE REGULATIONS CONTAINED IN ANNEX 6

Annexe 7

PROCEDURE RELATIVE A L'AGREMENT ET A L'IDENTIFICATION DES CONTAINERS
QUI REMPLISSENT LES CONDITIONS TECHNIQUES
PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEE 6

Annex 7

PROCEDURE FOR THE APPROVAL AND IDENTIFICATION OF CONTAINERS COMPLYING WITH
THE TECHNICAL CONDITIONS SET FORTH IN THE REGULATIONS CONTAINED IN ANNEX 6

The procedure for the approval of containers shall be as follows:

(a) Containers may be approved by the competent authorities of the country in which the owner is resident or established or by those of the country where the container is used for the first time for transport under Customs seal.

(b) The date and serial number of the approval decision must be specified.

(c) A certificate of approval conforming to the standard form reproduced in Annex 8 shall be issued for approved containers. This certificate shall be printed in the language of the country of issue and in French, and the various headings shall be numbered, so that the text may be more readily understood in other languages. The certificate shall be covered on both sides by hermetically sealed transparent plastic sheets.

(d) The certificate shall accompany the container; it shall be inserted in the protective frame mentioned in Article 1 of Annex 6 and so sealed that it cannot be extracted from the protective frame without breaking the seal.

(e) Containers shall be produced every two years to the competent authorities for purposes of inspection and renewal of approval where appropriate.

(f) Approval shall lapse if the essential features of the container are altered or on change of ownership.

Annexe 7

PROCEDURE RELATIVE A L'AGREMENT ET A L'IDENTIFICATION DES CONTAINERS
QUI REMPLISSENT LES CONDITIONS TECHNIQUES PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEXE 6

La procédure d'agrément sera la suivante :

- a) Les containers pourront être agréés par les autorités compétentes du pays où est domicilié ou établi le propriétaire ou par celles du pays où le container est utilisé pour la première fois pour un transport sous scellement douanier.
 - b) La décision d'agrément comportera obligatoirement l'indication de la date et du numéro d'ordre.
 - c) L'agrément donnera lieu à la délivrance d'un certificat d'agrément dont le texte sera conforme au modèle de l'annexe 8. Ce certificat sera imprimé dans la langue du pays de délivrance et en français; les différentes rubriques seront numérotées pour faciliter la compréhension du texte dans les autres langues. Le certificat sera revêtu des deux côtés de plaques transparentes en matière plastique hermétiquement soudées ensemble.
 - d) Le certificat accompagnera le container; il sera inséré dans le cadre protecteur mentionné à l'article premier de l'annexe 6 et scellé de manière qu'il soit impossible de l'extraire du cadre protecteur sans briser le scellement.
 - e) Les containers seront présentés tous les deux ans aux autorités compétentes aux fins de vérification et de reconduction éventuelle de l'agrément.
 - f) L'agrément deviendra caduc lorsque les caractéristiques essentielles du container seront modifiées ou en cas de changement de propriétaire.
-

Annex 8

CERTIFICATE OF APPROVAL OF A CONTAINER

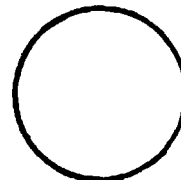
Annexe 8

CERTIFICAT D'AGREMENT D'UN CONTAINER

Annex 8

CERTIFICATE OF APPROVAL OF A CONTAINER

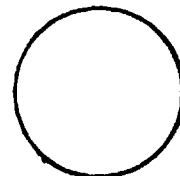
1. Certificate No. ...
2. Attesting that the container specified below fulfils the conditions for transport under Customs seal.
3. Valid until
4. This Certificate must be returned to the Issuing Office when the container is taken out of service, or on change of ownership, on expiry of the period of validity of the certificate, or if there is any material change in any essential particulars of the container.
5. Kind of container
6. Name and business address of owner
7. Identification marks and numbers
8. Tare
9. External dimensions in centimetres
cm x cm x cm.
10. Essential particulars of structure (nature of materials, nature of construction, parts which are reinforced, whether bolts are riveted or welded etc.)
.....
.....
11. Issued at (place) on (date) 19..
12. Signature and stamp of Issuing Office



Annexe 8

CERTIFICAT D'AGREMENT D'UN CONTAINER

1. Certificat n° ...
2. Attestant que le container désigné ci-après remplit les conditions requises pour être admis au transport sous scellement douanier,
3. Valable jusqu'au
4. Ce certificat doit être restitué au service émetteur lorsque le container est retiré de la circulation, en cas de changement de propriétaire, à l'expiration de la durée de validité et en cas de changement notable de caractéristiques essentielles du container.
5. Nature du container
6. Nom et siège d'exploitation du propriétaire
7. Marques et numéros d'identification
8. Tare
9. Dimensions extérieures en centimètres
cm X cm X cm.
10. Caractéristiques essentielles de construction (nature des matériaux, nature de la construction, parties renforcées, boulons rivés ou soudés, etc)
.....
.....
11. Etabli à (lieu), le (date) 19..
12. Signature et cachet du service émetteur



Annex 9

T I R P L A T E S

Annexe 9

P L A Q U E S T I R

Annex 9

T I R PLATES

1. The dimensions of the plates shall be 250 mm by 400 mm.
2. The letters TIR in capital Latin characters shall be 200 mm high and their strokes at least 20 mm wide. The letters shall be white on a blue ground.



Annexe 9

PLAQUES T I R

1. Les plaques auront pour dimensions : 250 mm sur 400 mm.
 2. Les lettres TIR, en caractères latins majuscules, auront une hauteur de 200 mm et leur trait une épaisseur d'au moins 20 mm. Elles seront de couleur blanche sur fond bleu.
-

PROTOCOL OF SIGNATURE



PROTOCOLE DE SIGNATURE

2.

PROTOCOL OF SIGNATURE

At the time of signing the Convention of this day's date, the undersigned, duly authorized, make the following declarations:

1. The terms of this Convention set out minimum facilities. It is not the intention of the Contracting Parties to restrict the wider facilities which are granted or may be granted by certain of them in respect of the international transport of goods by road. Contracting Parties may, in particular, agree amongst themselves to consider goods which do not strictly conform to the definition in Article 1, sub-paragraph (h), of the Convention as coming under the conditions laid down in chapter IV of the Convention.
2. The provisions of this Convention shall not preclude the application of other provisions, whether national or in Conventions, governing transport.
3. As far as is practicable, the Contracting Parties shall facilitate
 - operations at Customs offices relating to perishable goods, and
 - the execution outside normal working days and hours of Customs formalities at Customs offices en route.
4. The Contracting Parties recognize that the satisfactory operation of this Convention requires the provision of facilities to the associations concerned for
 - (a) the transfer of the currency necessary for the payment of import duties and import taxes and any pecuniary penalties claimed by the authorities of Contracting Parties in virtue of the provisions of this Convention; and
 - (b) the transfer of currency for payment for TIR carnet forms sent to the guaranteeing associations by the corresponding foreign associations or by the international organizations.
5. ad Articles 1(a), 4 and 20

The provisions contained in Articles 4 and 20 shall not preclude the levy of small charges in the nature of statistical fees.
6. ad Article 37

Each Contracting Party shall consider whether certain restrictions or certain controls might not be dispensed with or relaxed at Customs offices en route in the case of transport operations covered by Chapter III of this Convention, in view of the safeguards afforded in the case of these operations by the system laid down in the Convention.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la Convention portant la date de ce jour, les soussignés, dûment autorisés, font les déclarations suivantes :

1. Les dispositions de la présente Convention déterminent des facilités minimales. Il n'est pas dans l'intention des Parties contractantes de restreindre les facilités plus grandes que certaines d'entre elles accordent ou pourraient accorder en matière de transport international de marchandises par route. Des Parties contractantes pourront notamment s'entendre pour admettre sous le régime prévu au chapitre IV de la Convention des marchandises ne répondant pas complètement à la définition de l'alinéa h) de l'article premier de la Convention.
2. Les dispositions de la présente Convention ne mettent pas obstacle à l'application des autres dispositions nationales ou conventionnelles réglementant les transports.
3. Dans toute la mesure du possible, les Parties contractantes faciliteront
 - aux bureaux de douane, les opérations relatives aux marchandises périssables,
 - aux bureaux de douane de passage, l'accomplissement des formalités en dehors des jours et heures normaux d'ouverture.
4. Les Parties contractantes reconnaissent que la bonne exécution de la présente Convention requiert l'octroi de facilités aux associations intéressées en ce qui concerne -
 - a) le transfert des devises nécessaires au règlement des droits et taxes d'entrée et des pénalités pécuniaires réclamées par les autorités des Parties contractantes en vertu des dispositions prévues par la présente Convention, et
 - b) le transfert des devises nécessaires au paiement des formules de carnet, TIR envoyées aux associations garantes par les associations étrangères correspondantes ou par les organisations internationales.
5. ad articles premier, alinéa a), 4 et 20
 Les dispositions des articles 4 et 20 n'interdisent pas la perception de faibles taxes à titre de droit de statistique.
6. ad article 37
 Chaque Partie contractante examinera si certaines restrictions ou certains contrôles ne pourraient être supprimés ou atténués aux bureaux de douane de passage pour les transports visés au chapitre III de la présente Convention, compte tenu des garanties qu'offre le régime prévu par la Convention pour ces transports.

IN WITNESS WHEREOF, the undersigned,
being duly authorized thereto, have
signed this Protocol.

DONE at Geneva, this fifteenth day
of January one thousand nine hundred and
fifty-nine, in a single copy in the
English and French languages, each text
being equally authentic.

EN FOI DE QUOI, les soussignés,
à ce dûment autorisés, ont signé le
présent Protocole.

FAIT à Genève, le quinze janvier
mil neuf cent cinquante-neuf, en un
seul exemplaire, en langues anglaise
et française, les deux textes faisant
également foi.

FOR ALBANIA:

POUR L'ALBANIE :

FOR AUSTRIA:

POUR L'AUTRICHE :

Dr. Josef STANGELBERGER

FOR BELGIUM:

POUR LA BELGIQUE :

J. ETIENNE

FOR BULGARIA:

POUR LA BULGARIE :

A. BELINSKI

FOR THE BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC:

POUR LA REPUBLIQUE SOCIALISTE
SOVIETIQUE DE BIELORUSSIE :

FOR CZECHOSLOVAKIA:

POUR LA TCHECOSLOVAQUIE :

FOR DENMARK:

POUR LE DANEMARK :

Erik HAUGE

FOR THE FEDERAL REPUBLIC
OF GERMANY:

POUR LA REPUBLIQUE FEDERALE
D'ALLEMAGNE :

Rudolf THIERFELDER

FOR FINLAND:

POUR LA FINLANDE :

FOR FRANCE:

POUR LA FRANCE :

DE CURTON

FOR GREECE:

POUR LA GRECE :

FOR HUNGARY:

POUR LA HONGRIE :

FOR ICELAND:

POUR L'ISLANDE :

FOR IRELAND:

POUR L'IRLANDE :

FOR ITALY:

POUR L'ITALIE :

A. BERIO

FOR LUXEMBOURG:

POUR LE LUXEMBOURG :

I. BESSLING

FOR THE NETHERLANDS:

POUR LES PAYS-BAS :

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVEGE :

FOR POLAND:

POUR LA POLOGNE :

FOR PORTUGAL:

POUR LE PORTUGAL :

FOR ROMANIA:

POUR LA ROUMANIE :

FOR SPAIN:

POUR L'ESPAGNE :

FOR SWEDEN:

POUR LA SUEDE :

B. KOLLBERG

FOR SWITZERLAND:

POUR LA SUISSE :

12.3.1959

Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE :

FOR THE UKRAINIAN SOVIET
SOCIALIST REPUBLIC:

POUR LA REPUBLIQUE SOCIALISTE
SOVIETIQUE D'UKRAINE :

FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:

POUR L'UNION DES REPUBLIQUES
SOCIALISTES SOVIETIQUES :

FOR THE UNITED KINGDOM OF
GREAT BRITAIN AND
NORTHERN IRELAND:

POUR LE ROYAUME-UNI
DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD :

For the

E. SNIDERS

E. SNIDERS

FOR THE UNITED STATES
OF AMERICA:

POUR LES ETATS-UNIS
D'AMERIQUE :

FOR YUGOSLAVIA:

POUR LA YUGOSLAVIE :

I hereby certify that the foregoing text is a true copy of the text of the Customs Convention on the International Transport of Goods under Cover of TIR Carnets and Protocol of Signature, done at Geneva on 15 January 1959, the original of which is deposited with the Secretary-General of the United Nations.

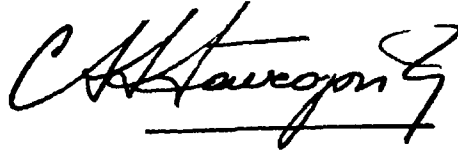
Je certifie que le texte qui précède est la copie conforme du texte de la Convention douanière relative au transport international de marchandises sous le couvert de carnets TIR et Protocole de signature, Convention et Protocole dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

The Legal Counsel

Pour le Secrétaire général :

Le Conseiller juridique

A handwritten signature in black ink, appearing to read "C. H. Staveopri", is written over a horizontal line. The signature is cursive and somewhat stylized.

United Nations, New York

15 May 1959

Organisation des Nations Unies, New-York

15 mai 1959

Certified true copy XI.A.13
Copie certifiée conforme XI.A.13
June 2005